



सत्यमेव जयते

ANNUAL REPORT 2010-11

**ANNUAL REPORT OF
THE OFFICE OF THE CONTROLLER GENERAL
OF PATENTS, DESIGNS, TRADE MARKS AND
GEOGRAPHICAL INDICATION**



CONTENTS

		PAGE NO.
Chapter I	OVERVIEW	3
Chapter II	TRENDS IN IPR – AT A GLANCE	5
Chapter III	PUBLIC SERVICE DELIVERY - EFFICIENCY & TRANSPARENCY	11
Chapter IV	PATENTS	16
Chapter V	DESIGNS	31
Chapter VI	TRADEMARKS	37
Chapter VII	GEOGRAPHICAL INDICATIONS	50
Chapter VIII	PIS & NIIPM	60
Chapter IX	TRAINING PROGRAMS & OUTREACH ACTIVITIES	67
Chapter X	HUMAN RESOURCES	72



CHAPTER- I

OVERVIEW

Intellectual Property Rights (IPR) are considered to be the backbone of any economy and their creation and protection is essential for sustained growth of a nation. The intellectual property rights are now not only being used as a tool to protect the creativity and generate revenue but also to build strategic alliances for the socio-economic and technological growth. Accordingly, the Intellectual Property Office in India is dedicated to mobilize the use of such technological advancement for socio-economic development, which is a constitutional mandate, by creating the requisite IP culture.

The year 2010-11 saw a lot of complicated trends and the economies world over experienced shocks of the prevalent uncertainties. Indian Economy was comparatively unaffected by these trends.

India is now recognised as a hub for research and development (R&D) activities for the industrial sectors particularly relating to Information Technology, Drugs and Pharmaceutical, Space Research, Biotechnology, Entertainment and several other emerging fields.

TRIPS compliant Intellectual Property Laws in India coupled with strong enforcement mechanism and vibrant judicial system created best investment opportunities and conducive environment for protecting the IP Rights in order to enable the industrial community to diversify its commercial activities.

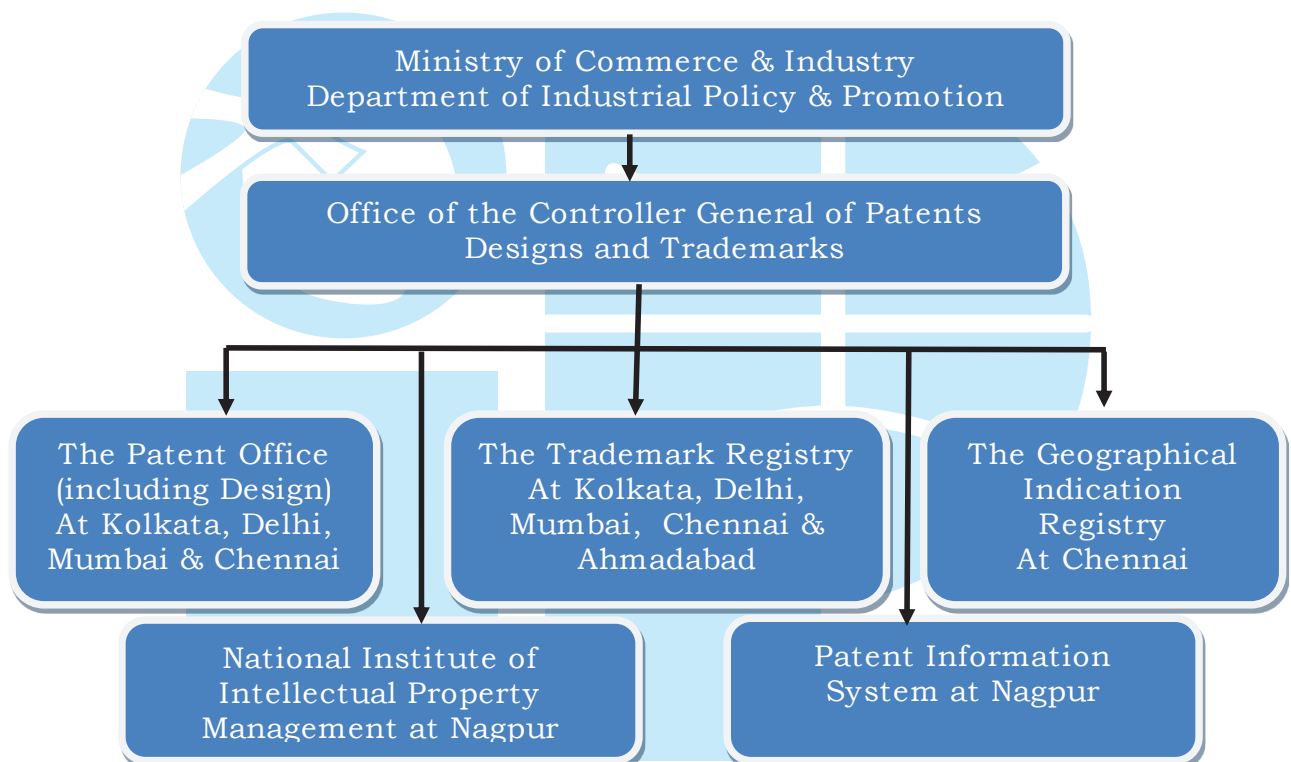
The Office of the Controller General of Patents, Designs & Trade Marks (CGPDTM) comes under the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry. Of late, the office of the Controller General has also been known as Intellectual Property Office (IPO). The Office is responsible for the administration of Patents Act, 1970, Designs Act, 2000, The Trade Marks Act, 1999 and Geographical Indications of Goods (Registration and Protection) Act, 1999 through its Intellectual Property Offices located at Mumbai, Delhi, Kolkata, Chennai and Ahmedabad.

The Patent information System (PIS) and National Institute of Intellectual Property Management (NIIPM) located at Nagpur also come under the superintendence of CGPDTM. PIS maintains a comprehensive collection of patent specifications and patent related literature on a worldwide basis to meet the need for technological information, of various users in R&D establishments, Government Organizations, Industries, Business, Inventors and other users enabling them to take informed business decisions.



National Institute for Intellectual Property Management (NIIPM) as a national centre of excellence for training, management, research, education in the field of Intellectual Property Rights related issues, caters to the training of Examiners of Patents and Designs, Examiners of Trademarks & Geographical Indications, IP Professionals, IP Managers in the country, imparting basic education to user community, government functionaries and stake holders involved in creation, commercialization and management of intellectual property rights. The institute will also facilitate research on IP related issues including preparation of study reports and policy analysis of relevance to Government. These activities are not addressed to by any other agency in the country at present.

Organizational details of Intellectual Property Office are given below:



The details of activities performed by the various offices under the Office of the Controller General of Patents Designs & Trade Marks (CGPDTM) during this year are provided in the subsequent chapters of this report. The revenue and expenditure details of all the Offices under the O/o CGPDTM and other relevant statistics are being included. The updated laws, highlights of various functions and other useful information are available on the official web site (<http://www.ipindia.nic.in>).

(P.H. Kurian, IAS)
**CONTROLLER GENERAL OF PATENTS,
DESIGNS AND TRADE MARKS**



CHAPTER- II

Trends in IPR – At a Glance

The Offices under the Office of Controller General of Patents, Designs and Trademarks (CGPDTM) have registered an upward trend in filing of intellectual property applications. Consequently, the Office has witnessed an increase in generation of revenue. The details of these activities are illustrated below.

A. Patents & Designs: During 2010-11, **39,400** patent applications were filed. The Office witnessed an increase of 15% as compared to the previous year. The trends of last seven years in respect of Patent Applications filed and granted are given below.

Trend in Patent Applications

Year	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11
Filed	17466	24505	28940	35218	36812	34287	39400
Examined	14813	11,569	14119	11751	10296	6069	11208
Granted	1911	4320	7539	15316	16061	6168	7509
Disposal of request for examination	NA	NA	NA	NA	NA	NA	12851

Number of patent applications examined from 2003-04 to 2006-07 was 51210 but only 16239 patents were granted during the period. Due to the amendment of the Patents Act in 2002, mandatory publication under Section 11A was introduced with effect from 20th May 2003. The publication was however delayed due to non-availability of the requisite digitised documents. A digitisation drive was carried out from 2006-09 resulting in publication of about 1,20,000 patent applications during the period. As a result, the applications which got examined during previous years were mature for grant during 2007-08 and 2008-09 and consequently 15316 and 16061 patents were granted during these years respectively. During 2010-11, the Patent Office granted **7509** patents, **5186** were abandoned and **54** patent applications were refused after examination and **102** applications were deemed to be withdrawn under S.11-B(4)(proviso i).

During **2010-11**, the Patent Office's functioning was further streamlined by improving the electronic processing of patent applications.

Designs: In the year **2010-11**, **7589** design applications were filed, which shows an increase of about **24.57 %** as compared to last year. The trends of last five years are given below.

Trend in Design Applications

Year	2006-07	2007-08	2008-09	2009-10	2010-11
Filed	5521	6402	6557	6092	7589
Examined	4976	6183	6446	6266	6277
Registered	4250	4928	4772	6025	9206



B. Trademarks: In the year **2010-11**, **179317** trademark applications were filed. As compared to the previous year there has been an increase of about **26.33%** in the filing. The trends of last five years are given below.

Trend in Trade Marks Applications

Year	2006-07	2007-08	2008-09	2009-10	2010-11
Filed	103419	123514	130172	141943	179317
Examined	85185	63605	105219	25875	205065
Registered	109361	100857	102257	67490	115472

C. Geographical Indications: Since 15th September 2003 a total number of **232** applications have been received till 31st March 2011 and a total number of **29** Geographical Indications have been registered during the year 2010-11. The trends in GI applications filed & registered during last five years are provided below.

Year	2006-07	2007-08	2008-09	2009-10	2010-11
Filed	33	37	44	40	27
Registered	3	31	45	14	29

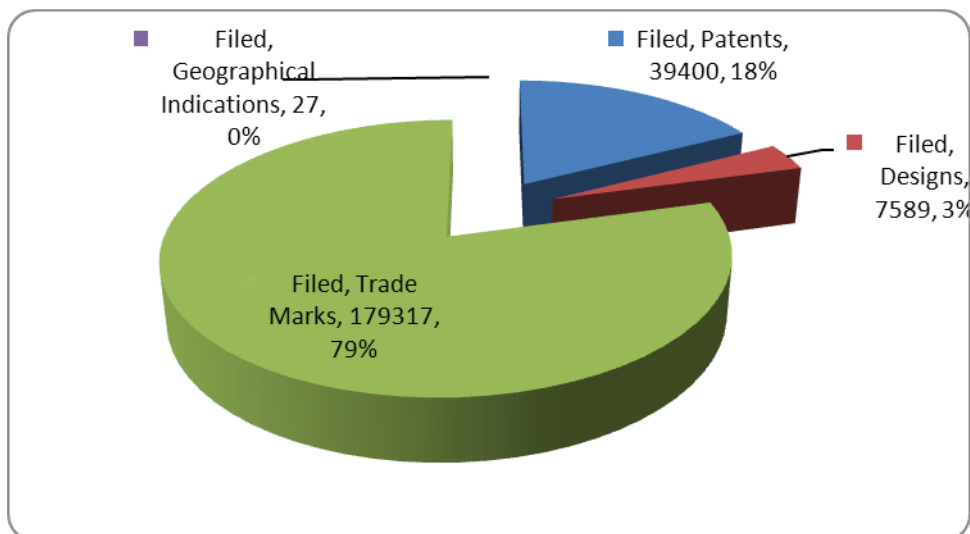
D. Trend of IPRs granted/ Registered: A comparative trend of IPRs granted or registered during the last 5 years is given below:

Comparative Trends of IPRs Granted/Registered

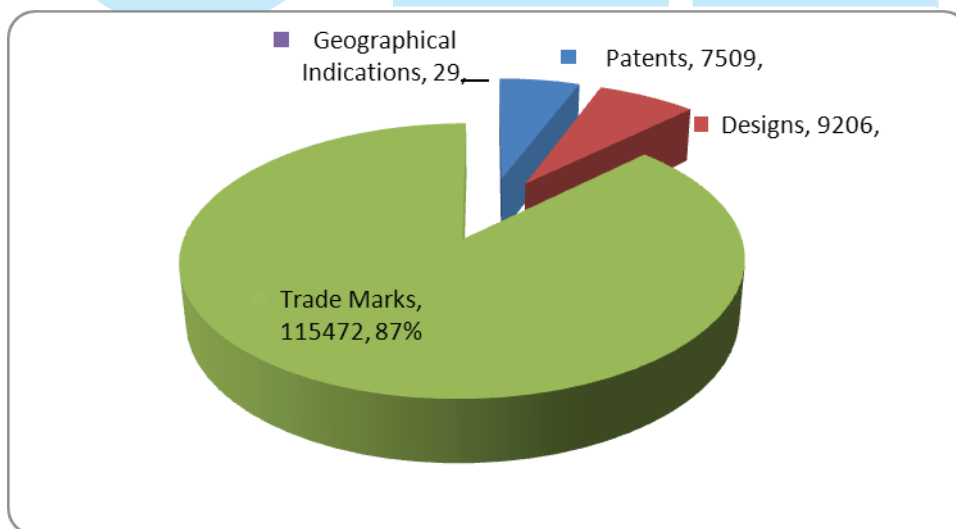
Year	2006-07	2007-08	2008-09	2009-10	2010-11
Patents	7539	15316	16061	6168	7509
Designs	4250	4928	4772	6025	9206
Trade Marks	109361	100857	102257	67490	115472
G.I.R.	3	31	45	14	29



Number of IP applications filed in 2010-11



Number of IPRs Granted/ Registered in 2010-11



Top 5 Indian applicants for patents in the field of Information Technology

Sl. No.	Name of Companies	Applications filed
1.	SAMSUNG INDIA SOFTWARE OPERATIONS Pvt. Ltd.	51
2.	TATA CONSULTANCY SERVICES LIMITED	32
3.	INFOSYS TECHNOLOGIES LIMITED	28
4.	TEJAS NETWORKS INDIA LTD.	15
5.	INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY	09



Top 10 Indian Applicants for patents from Scientific and Research & Development Organizations.

Sl. No.	Name of Scientific and Research & Development Organizations.	Applications filed
1.	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH (CSIR)	183
2.	DEFENCE RESEARCH & DEVELOPMENT ORGANISATION (DRDO)	59
3.	INDIAN COUNCIL FOR AGRICULTURAL RESEARCH (ICAR)	51
4.	DEPARTMENT OF BIOTECHNOLOGY	21
5.	DEPARTMENT OF INFORMATION TECHNOLOGY (DIT)	19
6.	JUBILANT LIFE SCIENCES LIMITED	16
7.	SEQUENT SCIRNTIFIC LIMITED	13
8.	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	11
9.	INDIAN COUNCIL OF MEDICAL RESEARCH (ICMR)	11
10.	CENTRAL COUNCIL FOR RESEARCH IN UNANI MEDICINE	09

Top 10 Indian Applicants for patents from Institutes and Universities

Sl. No.	Name of Institutes/Universities	Applications filed
1.	INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY	58
2.	INDIAN INSTITUTE OF SCIENCE	38
3.	INDIAN INSTITUTE OF TECHNOLOGY, KANPUR	32
4.	INDIAN INSTITUTE OF TECHNOLOGY, KHADAGPUR	29
5.	INDIAN INSTITUTE OF TECHNOLOGY, MADRAS	20
6.	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING	16
7.	INDIAN INSTITUTE OF TECHNOLOGY, DELHI	16
8.	THE ENERGY AND RESOURCES INSTITUTE (TERI)	13
9.	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	11
10.	UNIVERSITY OF CALCUTTA	11

Top 10 Foreign Applicants

Sl. NO.	Name of Organisation	Number of Applications
1	QUALCOMM INCORPORATED	1153
2	KONINKLIJKE PHILIPS ELECTRONICS N.V.	627
3	TELEFONAKTIEBOLAGET LM ERICSSON (PUBL)	449
4	BASF SE	304
5	SONY CORPORATION	302
6	MICROSOFT CORPORATION	301
7	ROBERT BOSCH GMBH	284
8	SHARP KABUSHIKI KAISHA	277
9	ALCATEL LUCENT	269
10	SIEMENS AKTIENGESELLSCHAFT	249



Top Indian Patentees of the year

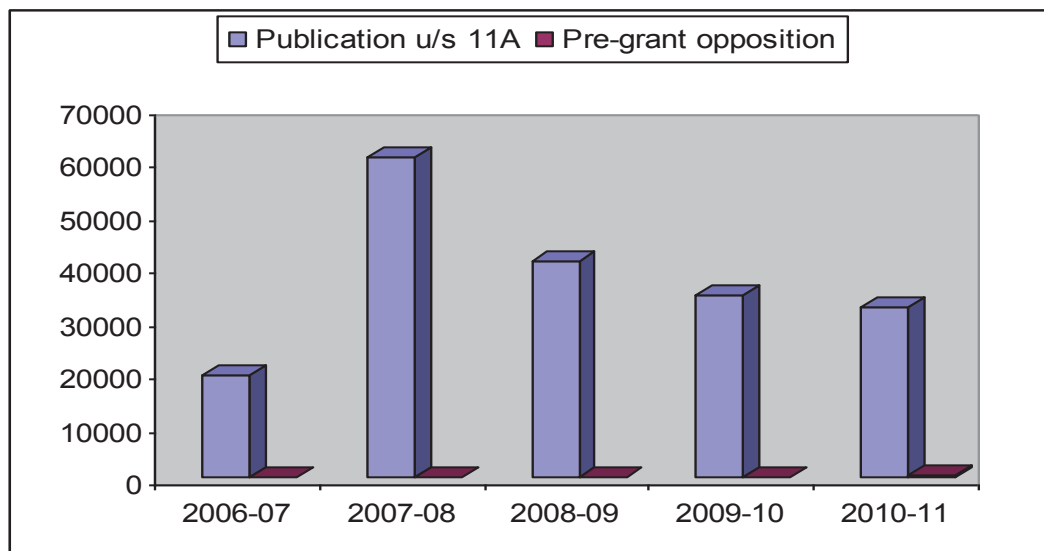
Sl. NO.	Name of Organization	Number of Applications
1	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH (CSIR)	265
2	HINDUSTAN UNILEVER LIMITED	57
3	BHARAT HEAVY ELECTRICALS LIMITED	52
4	TATA STEEL LIMITED	36
5	TVS MOTOR COMPANY LIMITED	28
6	DIRECTOR GENERAL, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION (DRDO)	21
7	STEEL AUTHORITY OF INDIA LIMITED	16
8	CADILA HEALTHCARE LIMITED	13
9	DEPARTMENT OF BIOTECHNOLOGY	13
10	INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY	11

Top 10 Foreign Resident Patentees

Sl. NO.	Name of Organization	Number of Patents
1	QUALCOMM INCORPORATED	178
2	HONDA MOTOR CO. LTD	96
3	SAMSUNG ELECTRONIC CO LTD	77
4	THE PROCTER & GAMBLE COMPANY	75
5	THOMSON LICENSING S.A.	73
6	MOTOROLA, INC.	72
7	HONDA GIKEN KOGYO KABUSHIKI KAISHA	55
8	RESEARCH IN MOTION LIMITED	48
9	TELEFONAKTIEBOLAGET LM ERICSSON (PUBL)	47
10	LG ELECTRONIC INC.	45

E. Publication and Pre-grant opposition: During the reporting year, **32213** patent applications were published under section 11A and only **294** pre-grant oppositions were filed under section 25(1) of the Patents Act 1970 which is about **0.91%** of the published applications. The graphical view of the applications published and pre-grant oppositions filed are given below.

Publication Vs Pre-grant



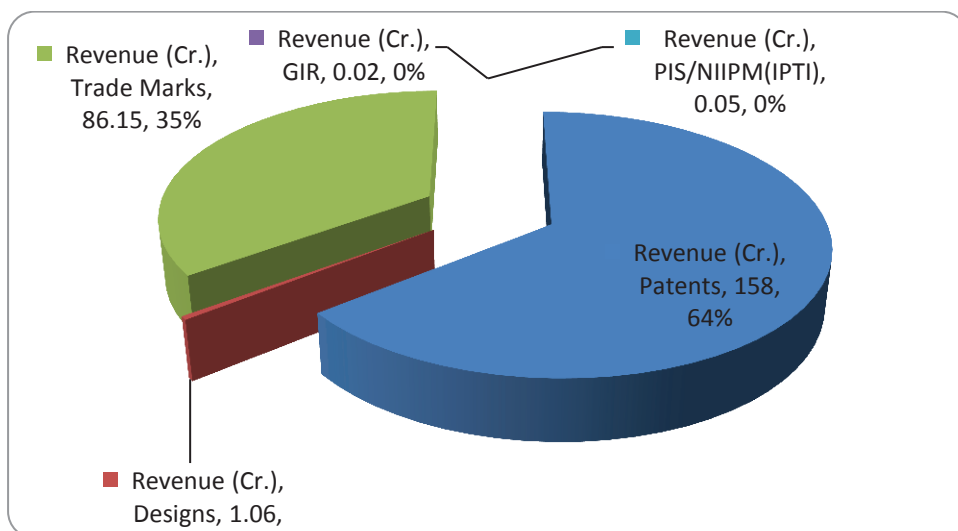
F. Revenue & Expenditure: The offices under the CGPDTM are continuously becoming revenue generating offices every year. During the year **2010-2011**, the total revenue generated by the office of the CGPDTM was **Rs. 246.07 Crores**, which is **14.31%** higher than that of the previous year, while total non-plan expenditure was **Rs. 32.85 Crores** leaving a revenue surplus of **Rs. 213.22 Crores**. The revenue and expenditure details of Intellectual Property (IP) administration are given below. The Patent Office has generated a total revenue of **Rs.159.84 Crores** (Patents **Rs.158.78 Crores** & Designs **Rs. 1.06 Crores**), the Trade Marks Registry **Rs 86.15 Crores**, GIR **Rs. 0.027 Crores** and PIS & NIIPM **Rs 0.053 Crores**.

(i) Comparison of the Revenue generated during the Year 2009-2010 and 2010-2011

Year	2009-2010 (Rs.)	2010-2011 (Rs.)
Patents	1,42,61,73,541	1,58,78,10,509
Designs	91,45,030	1,06,26,985
Trade Marks	71,61,25,436	86,15,00,000
GIR	4,89,440	2,75,706
PIS/NIIPM(IPTI)	5,98,954	5,39,585
Total	215,25,32,401	246,07,52,785



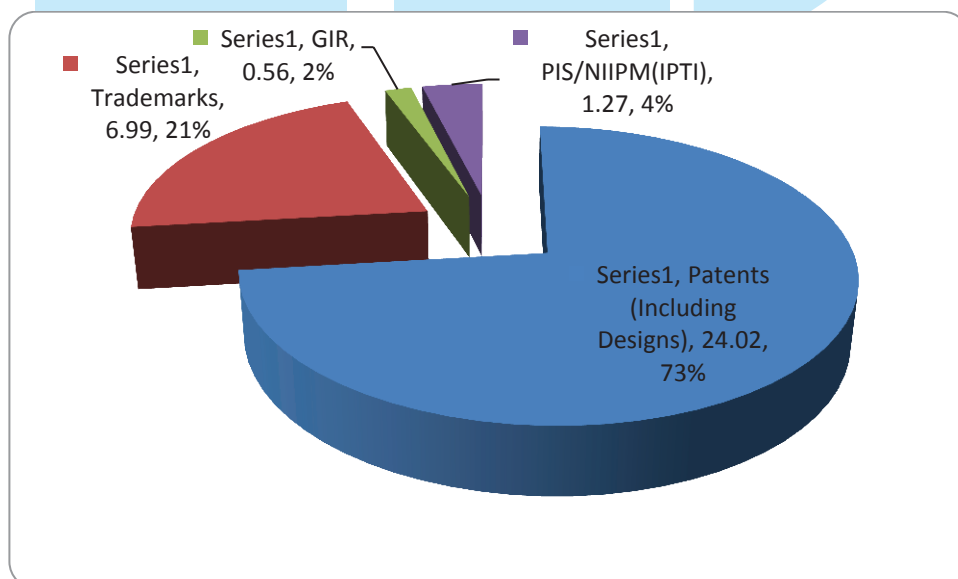
REVENUE (in Crores)



(ii) Comparison of Non Plan Expenditure for the Year 2009-2010 and 2010-2011

Year	2009-2010 (Rs.)	2010-2011 (Rs.)
Patents (Including Designs)	21,87,03,451	24,02,06,038
Trademarks	8,94,35,413	6,99,32,637
GIR	87,99,639	56,48,775
PIS/NIIPM(IPTI)	1,33,93,497	1,27,51,171
Total	33,03,32,000	32,85,38,351

NON PLAN EXPENDITURE (In Crores)





CHAPTER- III

Public Service Delivery - Efficiency & Transparency

Under the Modernization Project initiated under the ninth five year plan, the Indian Intellectual Property Office has been fully computerized. The Indian Intellectual Property Office recognized that the office procedures were not in line with the needs of the public, with the effect that the public had to make, otherwise avoidable, personal visits to the office. Accordingly, the office procedures were re-designed and IT systems were extensively utilized to improve the public service delivery.

The advances achieved during the previous year were appreciated by the stakeholders, including Indian Inventors, Applicants & Practitioners. The Indian Intellectual Property Office, as a policy initiative, sought to involve the stakeholders wherever required.

In order to bring in further transparency in the IP Administration system, all Group A & Group B Officials of IPO were directed to provide a list of their close relatives who are practicing as Patent Agents / Trade Mark Agents / IP Attorneys. Steps were taken to ensure that IPO Officials do not deal with their close relatives in any official matter directly.

Many instances were found wherein speaking orders were not passed. All IPO Officials were therefore directed that speaking orders shall be passed in every case.

Patents

During the year 2009-10, the Patent Office Procedure (POP) was established, clearly demarcating the functions and responsibilities of various sections. This was one of the most important steps setting the foundation for further reforms. Four groups of Examiners and Controller were also constituted with broad specialisation of subjects with effect from 1st July 2009. The allotment of Patent Applications was



also rationalised and it has been found that the Groups in the Patent Office are now functioning in a more professional and transparent manner as decisions like allotment of files are being taken in monthly Group Meetings.

The Patent Office is discharging its functions. It was found that there was a difference in practices being followed by various offices, resulting in inconsistent decision making. Particularly, the Indian Individual Applicants were unaware of the office procedures due to their lack of exposure to the field and therefore they were facing a lot of hardships. There was a consistent demand by the stakeholders, including Indian and Foreign Applicants, for a Manual which could effectively guide them in prosecuting Patent Applications while simultaneously throwing some light on the internal office procedures. Accordingly, the practices followed by the Patent Office were codified in the form of a Manual, and a Manual of Patent Office Practice and Procedure (MPPP) was published to unify practices across the four Patent Offices to increase efficiency and transparency.

It was found that a large backlog of pre-grant and post-grant oppositions were pending in all the four Patent Offices for a long time, after the final hearing was over. All the Officials of Patent Office were directed that no pre-grant and post-grant opposition shall be kept pending for orders for more than three months, in case of post-grant oppositions, and one month, in case of pre-grant opposition, after the final hearing.

Examination Reports issued by the Patent Office used to be collected by the Patent Agents, personally. It was directed that no report shall be handed over personally to the Patent Agents and that the reports may be sent through e-mail or through post. To further increase the efficiency and transparency, the Applicants were requested to file their response electronically for speedy processing and disposal.

Only the complete specification, abstract, drawings, as filed with the application, were being made available for inspection, i.e. the amended specification was not being made available for inspection. This practice was not strictly in conformity with Law. Accordingly, it was directed that 'in the interest of transparency'



Patent Office shall make available the complete specification available in file as on the date of inspection / request for copies, including amended specification, drawings and abstract, if any filed.

The communications between the office and the applicant/agent were not being made available to public, under the Patents Act, 1970, due to which the public was compelled to seek such information under the Right to Information Act. Accordingly, taking into consideration the enlargement of the grounds of pre-grant opposition by way of representation by any person u/s. 25(1) and the mandate of the Right to Information (RTI) Act, it was directed that after publication of an application for a Patent u/s. 11(A) of the Patents Act, 1970, all the Patent Offices shall make available copies of all the letters/correspondence between the office and the applicant/agent. Such information has also been made available on a real-time basis on the official website.

It was found that a large number of cases were pending for action on part of the Patent Office, even though the Applicant had responded in time and the last date for placing the application in order for grant was over. To clear such backlog, a backlog drive was initiated from December 2010 to March 2011 and the Patent Office Officials were instructed to work extra time, including holidays, if required, to clear the backlog in the interests of public.

Designs

The Designs Wing is functioning from the Patent Office, Kolkata. There was a consistent demand by the stakeholders, especially Indian and Foreign Applicants, for a Manual, which could effectively guide them in prosecuting Design Applications. Accordingly, the practices followed by the Designs Wing of the Patent Office, Kolkata were codified in the form of a Manual, and a Manual of Designs Office Practice and Procedure was published to increase efficiency and transparency.

Controllers and Examiners were earmarked specifically for the Designs Wing.



Trade Marks

In many instances, it was found that the Applications for registration of Trade Marks were not being taken up on a first come first serve basis, which is a principle of equity and fairness. Accordingly, the allotment of Trade Mark Applications for examination was centralized and was made electronic. Now, it is not possible to 'jump the queue'. Further, one officer each from the five Trade Mark Registries was authorised to carry out corrections in the Registration Certificates and update the system and issue a fresh certificate.

It was found that a large number of Trade Marks Opposition cases were pending for action on part of the Trade Marks Registry. All the Officials of Trade Marks Registry were directed that no Trade Marks Opposition case shall be kept pending for more than three months after the final hearing.

In order to achieve complete transparency in the Trade Marks Registry, it was directed that complete details of pending Trade Mark Applications, Registered Trade Marks, including the Prosecution History, Examination Report, Copy of the Application, e-Register of Trade Marks, Copy of the Trade Mark Certificate, Opposition details etc. shall be made available to the Public through the official website www.ipindia.nic.in free of cost.

It was found that there was a pendency of about 75000 in trade mark registration and issue of registration certificates. It was directed that the process of printing and dispatch of trade mark registration certificates shall be centralized at the Trade Marks Registry, Mumbai. A fool proof electronic system for printing and dispatch of certificates was developed at the Trade Marks Registry, Mumbai. It is pertinent to mention here that earlier, no record was maintained as to dispatch of such certificates, which is essential and is mandated by Law.

For conducting an Official Search, public had to make a request to the Registrar, under Rule 24 of the Trade Marks Rules, 2002. However, vide Public Notice No. CG/F/Public Notice/2010-11/128 dated 13.01.2011, the public was informed that consequent to a notification in the Official Gazette of India issued by



the Ministry of Commerce and Industry, the request to Registrar for Official Search has been discontinued forthwith. For the convenience of public and users of the system free public search was made available on the IPO's official website. In effect, the system was opened for public use thereby bringing transparency and encouraging competition due to the ready availability of the data to the public.

An audit revealed that 3495 Trade Mark Applications were pending for registration in the Trade Marks Registry, due to non-tendering of required fee. Accordingly, the Applicants were requested vide a public notice to tender the requisite fee at the earliest so as to facilitate the disposal of such applications.

Geographical Indications

Even though about 130 Geographical Indications were registered prior to this reporting year, number of applications received for registration as authorised user were less. The Registry started receiving applications for authorised user in 2009 and the total number of applications received was only 101 prior to the reporting year. During this year, special steps were taken to attract authorised user applications by conducting awareness programs, and accordingly during the reporting year 124 applications for authorised user registration were received. Further, during the reporting year, 31 authorised users were registered.



CHAPTER- IV

Patents

1. INTRODUCTION:

This chapter presents 39th report, under section 155 of the Patents Act 1970, about the activities performed by the Patent Office during the year 2010-11. The Patent Office is geographically divided and located at four metros in Kolkata, Chennai, Mumbai & Delhi. Patent Office, Kolkata is the Head Office. The Patent Office administers the law concerning protection of inventions in the country by way of grant of limited monopoly rights to the inventors or their assignees or legal successors. The Patents Act 1970 governs the grant of patents. The paragraphs given below provide an outline of the major activities of the patent office as administered under the patent law.

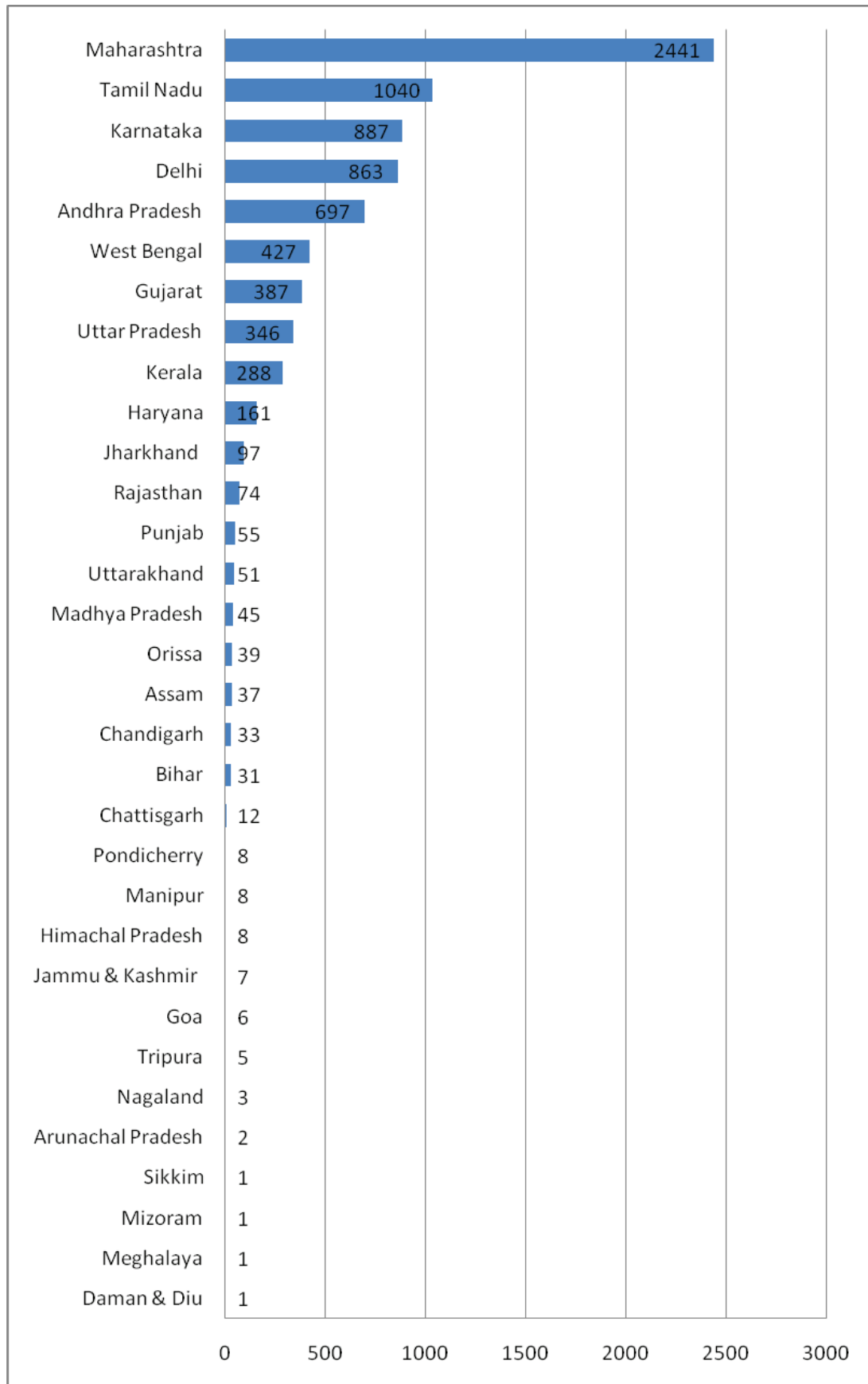
2. PATENT APPLICATIONS :

The number of applications for patents filed in **2010-2011** was **39400** while in 2009-10 the figure was **34287**, which is an increase of about **15%**.

(a) Applications filed by Indian Applicants

The number of applications filed by the Indian applicants was **8062** which shows a healthy growth compared to the previous year, wherein the corresponding number was **7044**. The number of applications filed by Indian Applicants is about **20.46%** of the total number of applications filed during the reporting year.

Out of the applications filed by the Indian applicants, Maharashtra accounted for the maximum number, followed by Tamilnadu, Karnataka, Delhi, Andhra Pradesh, West Bengal etc. The State / Union Territory wise break up is as shown in brackets: Maharashtra (2441), Tamilnadu (1040), Karnataka (887), Delhi (863), Andhra Pradesh (697), West Bengal (427), Gujarat (387), Uttar Pradesh (346), Kerala (288), Haryana (161), Jharkhand (97), Rajasthan (74), Punjab (55), Uttarakhand (51), Madhya Pradesh (45), Orissa (39), Assam (37), Chandigarh (33), Bihar (31), Chattisgarh (12) etc.





(b) Top 5 Indian Applicants in the field of Information Technology

In the field of Information Technology, SAMSUNG INDIA SOFTWARE OPERATIONS Pvt. Ltd. has filed maximum applications (51) followed by TATA CONSULTANCY SERVICES LIMITED (32). The list of top Indian applicants in the field of Information Technology is given below:

Sl. No.	Name of Companies	Applications filed
1.	SAMSUNG INDIA SOFTWARE OPERATIONS Pvt. Ltd.	51
2.	TATA CONSULTANCY SERVICES LIMITED	32
3.	INFOSYS TECHNOLOGIES LIMITED	28
4.	TEJAS NETWORKS INDIA LTD.	15
5.	INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY	09

(c) Top 10 Indian Applicants from Scientific and Research & Development Organizations.

Among the Scientific, Research and Development Organisations, the Council of Scientific and Industrial Research has filed maximum number of applications (183) followed by Defence Research & Development Organisation (DRDO) and Indian Council for Agricultural Research (ICAR). A list of top 10 Indian Scientific and Research & Development Organisations is given below:

Sl. No.	Name of Scientific and Research & Development Organizations.	Applications filed
1.	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH (CSIR)	183
2.	DEFENCE RESEARCH & DEVELOPMENT ORGANISATION (DRDO)	59
3.	INDIAN COUNCIL FOR AGRICULTURAL RESEARCH (ICAR)	51
4.	DEPARTMENT OF BIOTECHNOLOGY	21
5.	DEPARTMENT OF INFORMATION TECHNOLOGY (DIT)	19
6.	JUBILANT LIFE SCIENCES LIMITED	16
7.	SEQUENT SCIRNTIFIC LIMITED	13
8.	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	11
9.	INDIAN COUNCIL OF MEDICAL RESEARCH (ICMR)	11
10.	CENTRAL COUNCIL FOR RESEARCH IN UNANI MEDICINE	09

(d) Top 10 Indian Applicants from Institutes and Universities

During the year 2010-11, Indian Institute of Technology, Bombay filed maximum Patent Applications (58) among the Indian Universities and Institutes, followed by Indian Institute of Science and Indian Institute of Technology, Kanpur. A list of top 10 applicants from Indian Institutes and Universities is given below:



Sl. No.	Name of Institutes/Universities	Applications filed
1.	INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY	58
2.	INDIAN INSTITUTE OF SCIENCE	38
3.	INDIAN INSTITUTE OF TECHNOLOGY, KANPUR	32
4.	INDIAN INSTITUTE OF TECHNOLOGY, KHADAGPUR	29
5.	INDIAN INSTITUTE OF TECHNOLOGY, MADRAS	20
6.	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING	16
7.	INDIAN INSTITUTE OF TECHNOLOGY, DELHI	16
8.	THE ENERGY AND RESOURCES INSTITUTE (TERI)	13
9.	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	11
10.	UNIVERSITY OF CALCUTTA	11

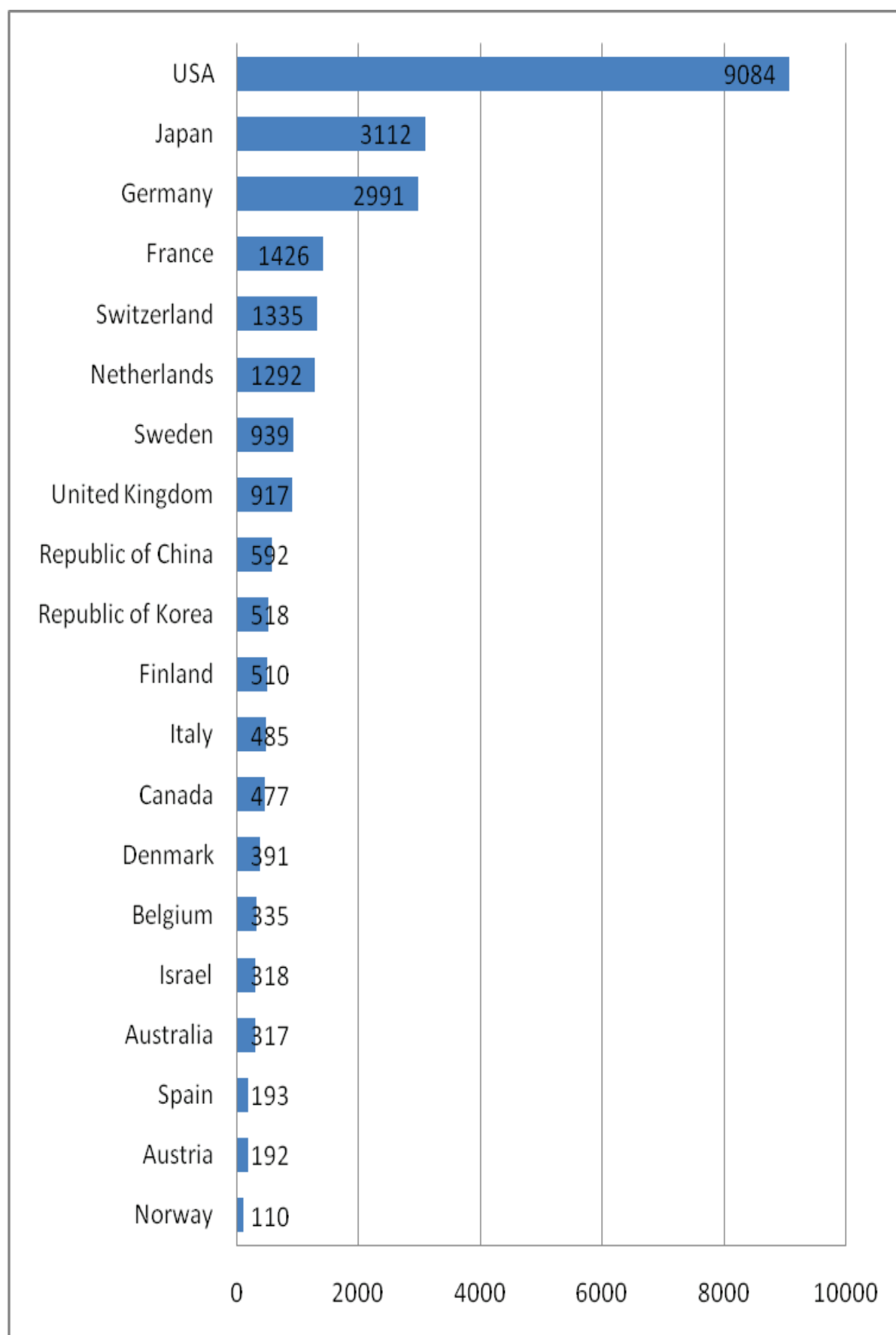
(e) Applications filed by foreign applicants

i. Convention Applications

Number of convention applications filed was **3728** which has recorded an increase of about **24.84%** over the last year's filing which was **2986**.

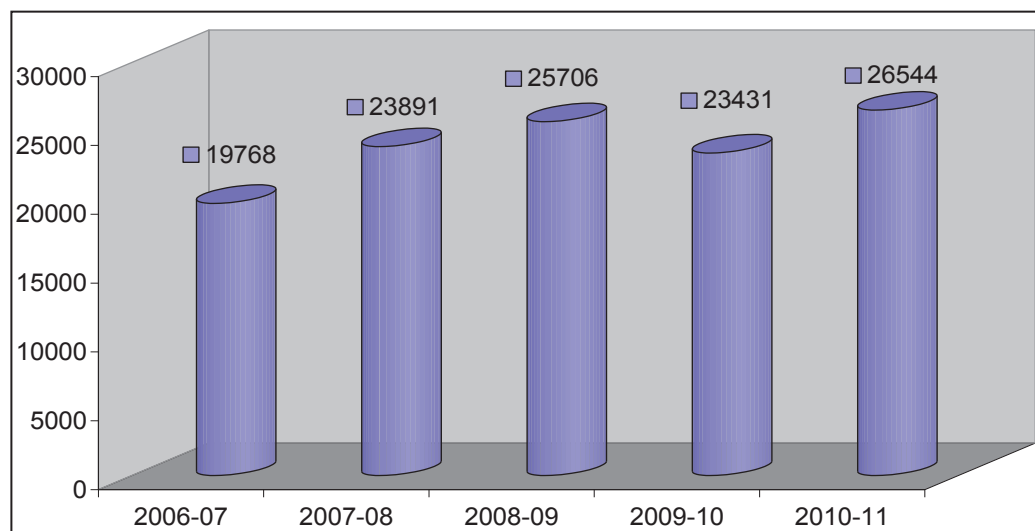
ii. PCT National Phase Applications:

Majority of the foreign applications were filed through the PCT National Phase route. The number of such applications filed during the reporting year was **26544** which is about **13 %** higher as compared to the previous year (**23431**). The United States of America led with the maximum number of applications followed by Japan, Germany, France, Switzerland, Netherlands, Sweden, United Kingdom, Republic of China and Republic of Korea etc. The country wise break-up figures is as shown in brackets: USA (9084), Japan (3112), Germany (2991), France (1426), Switzerland (1335), Netherlands (1292), Sweden (939), United Kingdom (917), Republic of China (592), Republic of Korea (518), Finland (510), Italy (485), Canada (477), Denmark (391), Belgium (335), Israel (318), Australia (317), Spain (193), Austria (192), Norway (110), etc.



PCT National Phase Applications (Country-wise)

Trend of National Phase Applications Filed



PCT National Phase Applications

The following table provides a list of top 10 foreign resident applicants who have filed patent applications during 2010-11. It is observed that Qualcomm Incorporated tops the list followed by Koninklijke Philips Electronics N.V., Telefonaktiebolaget LM Ericsson (PUBL) and BASF SE.

iii. Top 10 Foreign Resident Applicants

Sl. NO.	Name of Organisation	Number of Applications
1	QUALCOMM INCORPORATED	1153
2	KONINKLIJKE PHILIPS ELECTRONICS N.V.	627
3	TELEFONAKTIEBOLAGET LM ERICSSION (PUBL)	449
4	BASF SE	304
5	SONY CORPORATION	302
6	MICROSOFT CORPORATION	301
7	ROBERT BOSCH GMBH	284
8	SHARP KABUSHIKI KAISHA	277
9	ALCATEL LUCENT	269
10	SIEMENS AKTIENGESELLSCHAFT	249

Filing details of applications for patents during 2010-11 received through various routes and classified according to the country and state of origin are shown in **Appendix 'B'**.

The number of applications for patents received from Indian residents and non-residents through various routes, during the period from 2001-2002 to 2010-2011 is shown in **Appendix 'C'**.



A table showing the distribution of applications filed subject wise on Chemical, Electrical, Mechanical, General fields etc. during the period from 2006-07 to 2010-11 is shown in **Appendix- 'E' and 'E1'**.

3. PATENTS GRANTED AND PATENTS IN FORCE

Total number of patents granted during the year was **7,509** out of which **1,273** were granted to Indian applicants. Number of Patents in force was **39,594** as on 31st March 2011, out of which **7,301** patents belonged to Indians. Out of the total granted patents, **1,458** patents were granted on applications relating to Mechanical, **1,899** to Chemicals, **596** to Drug or Medicines, **394** to Electrical and **84** to Food.

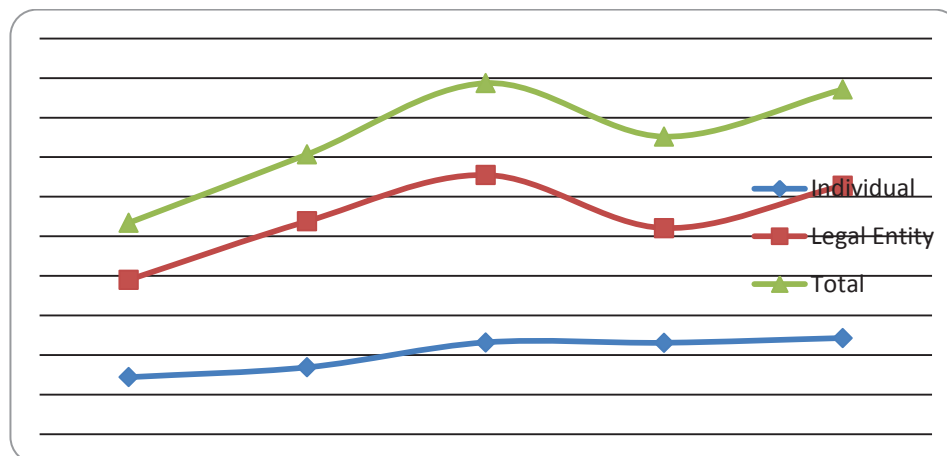
The number of applications filed, number of requests for examination received, applications deemed to have been abandoned and applications on which patents were granted and the number of patents in force from the year 2000-2001 to 2010-11 is shown in **Appendix 'D'**. Number of Patents granted during the last five years i.e. from 2006-07 to 2010-11 under various fields of inventions are shown in **Appendix 'F' and 'F1'**.

4. PCT INTERNATIONAL APPLICATIONS FILED BY INDIAN APPLICANTS

During the reporting year, total number of international applications filed by the Indian applicants using PCT system was **871** as compared with **752** in the previous year, which has shown an increase of approximately **15.82%**. Statistics of filing of PCT international applications for the last five years is given below:

Year	Individual	Legal Entity	Total
2006-2007	144	390	534
2007-2008	169	538	707
2008-2009	232	655	887
2009-2010	231	521	752
2010-2011	243	628	871

Trend of International application for the last five years



Major contributors towards the PCT international applications during the year were Cadila Healthcare Limited, CSIR, Tata Consultancy Services Limited, MSN Laboratories Limited, Infosys Technologies Limited, Hetero Research Foundation, Matrix Laboratories Ltd, etc.

5. Miscellaneous proceedings under the Patents Act & Rules

(a) Inventions in the field of Atomic energy: 30 applications were referred to the Department of Atomic Energy during the period for review under section 4 of the Patents Act 1970, out of which 18 applications were allowed to proceed under normal course of official action during the year, 11 applications are still pending with the Department of Atomic Energy for its opinion and 1 applications were refused by the Department and hence attracted Section 4 of Patents Act, 1970.

(b) Publication of Patent applications under section 11A: During the year 32213 applications were published u/s 11A that includes 1153 applications for early publication. The year wise details regarding the number of Patent applications published since 1st April 2007 are given below.

Year	2007-08	2008-09	2009-10	2010-11	Total
Publication u/s 11 A	59643	39821	33328	32213	165005
Early Publication	863	928	977	1153	3921
Total	60506	40749	34305	33366	168926

(c) Pre grant Opposition [Under Section 25(1)]: During the year, 294 oppositions by way of representations were received under this section. However, 19 pre-grant oppositions were disposed of during the year.

(d) Post grant Opposition [under Section 25(2)]: 29 post-grant oppositions were filed during the year. However, only 30 post-grant oppositions were disposed of during the year and 145 post grant oppositions are pending for disposal.



(e) Secrecy direction (under Section 35): During the year, **77** patent applications were referred to DRDO. **17** applications are pending and **60** applications were cleared by Ministry of Defence to proceed in the normal course of action.

(f) Permission (under Section 39): **2403** applications requesting permission for filing applications outside India were filed out of which **2377** were allowed.

(g) Restoration of lapsed Patents (under Section 60): **366** applications for restoration of patents were received and **315** applications were restored.

(h) Assignment, mortgage, license etc. (under Section 68 and 69): **1217** cases were received for registration of documents out of which **1063** were disposed of during the reporting year.

(i) Working of Patents (Under Section 146): The Patent Office received 34112 Form-27 during the reporting year of which, 6777 were shown to be working.

	2008-09	2009-10	2010-11
Patent in force	30822	37334	39594
Form-27 received	NA	24009	34112
Reported as working	4752	4189	6777

(j) Compulsory license (Under Section 84, Section 92 & 92-A): No application for compulsory license was received during the reporting year.

(k) Information (Under Section 153): The Patent Office received **1180** number of requests for information relating to patents under the various provisions of the Act as provided in rule 134 of the Patents Rules 2003 during the year.

(l) Duplicate Patents (Under Section 154): **28** requests were received and **27** were disposed of.

(m) Registration of Patent agents: Number of new registrations during the year was **208**. Total Number of registered patent agents as on 31st March, 2011 is **1835**.

6. Revenue and expenditure

The Patent Office generated revenue of **Rs. 158.78 Crores** by way of fees on various proceedings under the Act & Rules. During the year the corresponding expenditure (including Design Administration) was **Rs. 24.02 Crores**. The details of revenue by way of collection of fees on patents are shown in **APPENDIX-G**.

7. General information

The Scientific & Technical Libraries of the Patent Office at Kolkata and its branches at Mumbai, Delhi and Chennai provided facilities to the public for consultation and reference work. The inventors of different research and industrial organizations and other members of the public as well as the research scholars of different universities increasingly availed the facilities.

During the reporting year patent office received 488 CD ROMs from different countries. Patent Office Library has 7,431 Indian and Foreign books & journals. About 3,940 persons visited the libraries of the Patent Office to conduct searches through the patent specifications and other publications of the Patent Office in India and abroad. The search rooms and libraries of these offices were also appropriately utilized by the scientists/technologists etc.

Members of the public also availed the free online internet search facility provided by the Patent Office at all its locations.

8. Information under the Right to Information Act, 2005

During the year **416** requests were received, and appropriate actions were taken on all the requests as per the time lines provided under the Act.



APPENDIX –A(1)

DETAILS OF THE TECHNICAL FIELD OF SPECIALISATION OF WORKING EXAMINERS AS ON 31st MARCH 2011

BROAD TECHNICAL FIELD OF SPECIALISATION	NUMBER OF EXAMINERS
Biochemistry	05
Bio-Technology	09
Chemistry	20
Civil Engineering	02
Computer Science	06
Electrical & Electronics Engineering	13
Mechanical Engineering	05
Metallurgy	02
Microbiology	12
Physics	03
Textile Engineering	02
TOTAL	79

APPLICATIONS FOR PATENT FILED IN THE YEAR 2010-11 AS AGAINST 2009-10

CLASSIFIED ACCORDING TO COUNTRY / STATE OF ORIGIN

Country/ State/ Union Territory	Number of Ordinary Applications		Number of Convention Applications		Number of National Phase Applications	
	2010-11	2009-10	2010-11	2009-10	2010-11	2009-10
1	2	3	4	5	6	7
Andhra Pradesh	697	553	03	04	34	26
Arunachal Pradesh	02	01	0	0	0	0
Assam	37	23	0	0	0	0
Bihar	31	16	0	0	0	0
Chandigarh	33	28	0	0	0	0
Chattisgarh	12	02	01	0	0	0
Daman & Diu	01	0	0	0	0	0
Delhi	863	868	04	0	10	11
Goa	06	05	0	0	0	0
Gujarat	387	319	0	0	03	01
Haryana	161	144	0	0	0	0
Himachal Pradesh	08	0	0	0	0	0
Jammu & Kashmir	07	03	0	0	0	0
Jharkhand	97	94	0	0	01	0
Karnataka	887	755	03	01	25	10
Kerala	288	166	0	0	0	0
Madhya Pradesh	45	37	0	0	0	0
Maharashtra	2441	2286	03	03	151	154
Manipur	08	0	0	0	0	0
Meghalaya	01	01	0	0	0	0
Mizoram	01	01	0	0	0	0
Nagaland	03	03	0	0	0	0
Orissa	39	34	0	0	0	0
Pondicherry	08	06	0	0	0	0
Punjab	55	75	0	0	0	0
Rajasthan	74	55	0	0	0	0
Sikkim	01	0	0	0	0	0
Tamil Nadu	1040	813	0	0	10	05
Tripura	05	0	0	0	0	0
Uttar Pradesh	346	321	0	01	0	0
Uttarakhand	51	67	0	0	0	0
West Bengal	427	364	0	0	02	01
TOTAL	8062	7044	14	09	236	209



APPENDIX-B contd.

COMMON WEALTH COUNTRIES

	2010-11	2009-10	2010-11	2009-10	2010-11	2009-10
1	2	3	4	5	6	7
United Kingdom	15	26	33	36	917	910
Australia	05	05	07	03	317	287
Canada	06	04	61	67	477	399
Ireland	14	01	18	01	46	90
Sri Lanka	0	0	01	0	01	01
New Zealand	01	0	01	0	51	53
TOTAL	41	36	121	107	1809	1740

NORTH AND SOUTH AMERICA

	2010-11	2009-10	2010-11	2009-10	2010-11	2009-10
1	2	3	4	5	6	7
U.S.A.	269	236	1052	831	9084	8087
Mexico	0	0	01	01	32	07
Venezuela	0	0	0	0	0	10
Brazil	02	01	13	07	60	50
Argentina	0	0	02	01	03	07
West Indies	0	09	0	0	0	01
Panama	0	0	0	0	06	08
Uruguay	01	0	01	0	03	0
Burmuda	03	02	0	01	18	18
Barbados	0	0	01	0	12	07
Bahamas	01	0	0	0	11	08
Cuba	0	0	0	0	04	07
Costa Rica	0	0	0	0	01	01
Bezile	0	02	0	0	0	0
Other countries of N & S America	04	02	08	06	33	0
Cayman Island	0	0	0	0	07	0
Chile	0	0	0	0	05	0
Columbia	0	0	0	0	01	0
El Salvador	0	0	0	0	01	0
Grenada	0	0	0	0	01	0
Peru	0	0	0	0	01	0
Virgin Island	0	0	0	0	01	0
TOTAL	280	252	1078	847	9281	8279



EUROPE

	2010-11	2009-10	2010-11	2009-10	2010-11	2009-10
1	2	3	4	5	6	7
Germany	53	40	609	489	2991	2582
France	59	54	124	142	1426	1198
Switzerland	105	104	211	188	1335	1287
Sweden	16	05	24	30	939	710
Russia	0	02	04	01	51	42
Netherlands	10	07	34	28	1292	1281
Italy	04	09	119	86	485	465
Hungary	02	0	0	01	22	30
Austria	01	01	14	21	192	140
Belgium	02	01	10	02	335	304
Denmark	05	03	38	31	391	298
Luxembourg	0	0	08	06	49	28
Yugoslavia	0	0	0	0	0	0
Norway	0	0	15	04	110	95
Spain	01	0	15	11	193	150
Finland	48	26	10	23	510	453
Liechtenstein	0	0	0	01	08	13
Iceland	14	38	0	02	12	14
Portugal	0	01	0	0	18	14
Cyprus	0	0	05	01	08	13
Channel Island	0	0	0	0	0	0
Turkey	0	0	02	01	13	0
Czech Republic	0	0	03	0	22	16
Poland	0	0	05	0	13	11
Estonia	0	0	0	0	05	04
Latvia	0	0	0	0	06	02
Romania	0	0	0	0	0	01
Slovenia	0	0	0	01	16	02
Slovakia	0	0	0	0	02	04
Monaco	0	0	0	0	01	05
Ukraine	0	0	01	0	03	04
Other European Countries	0	16	01	01	46	15
Belarus	12	0	02	0	01	0
Bulgaria	0	0	0	0	02	0
Gibraltar	0	0	0	0	01	0
Greece	01	0	0	0	12	0
San Marino	0	0	0	0	02	0
TOTAL	336	307	1254	1070	10512	9181



AFRICA

	2010-11	2009-10	2010-11	2009-10	2010-11	2009-10
1	2	3	4	5	6	7
South Africa	01	02	04	04	63	64
Swaziland	04	01	0	02	0	03
Mauritius	01	01	01	01	0	0
Tanzam	0	0	0	0	0	0
Malta	0	0	0	0	18	12
Egypt	0	0	0	0	0	0
Morocco	0	0	01	0	01	0
Seychelles	0	0	0	0	01	0
Other African Countries	01	01	01	01	02	06
Total	07	05	07	08	85	85

ASIA

	2010-11	2009-10	2010-11	2009-10	2010-11	2009-10
1	2	3	4	5	6	7
Japan	25	27	980	627	3112	2386
Republic of China	11	10	72	79	592	468
Israel	06	01	10	09	318	292
Taiwan	75	101	134	120	54	20
United Arab Emirates	04	02	01	0	08	02
Thailand	01	03	0	0	03	05
Malaysia	01	0	06	06	31	23
Singapore	11	07	04	02	82	63
Philippines	0	0	0	0	02	03
Saudi Arabia	01	03	0	02	17	15
Kazakhstan	0	0	0	0	01	0
Indonesia	0	0	01	0	02	0
Croatia	0	0	0	0	0	03
Uzbekistan	0	0	0	0	0	0
Mali	0	0	0	0	0	0
Kuwait	0	01	01	0	0	0
Nepal	0	0	02	0	01	0
Other Asian countries	02	07	01	03	01	10
Jordan	0	0	01	0	0	0
Republic of Korea	15	58	119	94	518	636
Brunei Darussalam	01	0	0	0	01	0
Azerbaijan	0	0	02	0	01	0
Iran	0	0	0	0	02	0
Vietnam	01	0	0	0	01	0
Yaman	0	0	0	0	01	0
Hong Kong (China)	0	06	07	03	14	11
TOTAL	154	226	1341	945	4762	3937
GRAND TOTAL	8880	7870	3829	2986	26685	23431

APPENDIX - 'C'

APPLICATIONS FILED BY RESIDENTS AND NON-RESIDENTS THROUGH VARIOUS ROUTES FOR LAST 10 YEARS

Applicants	2001-2002	2002-2003	2003-2004	2004-2005	2005-2006	2006-2007	2007-2008	2008-2009	2009-2010	2010-2011
1	2	3	4	5	6	7	8	9	10	11
Residents	2371	2693	3218	3630	4521	5314	6040	6161	7044	8312
Non Residents										
Ordinary	1870	1723	1678	3165	1008	693	834	681	826	816
Convention	-	-	-	-	3509	3969	4453	4264	2986	3728
National Phase Applications under PCT	6351	7049	7717	10671	15467	19768	23891	25706	23431	26544
GRAND TOTAL	10592	11466	12613	17466	24505	28940	35218	36812	34287	39400



APPENDIX-“D”

**MISCELLANEOUS INFORMATION RELATING TO PATENT
DURING THE PERIOD FROM 2000-2001 TO 2010-2011**

Year	No. of Applications filed	Number of requests for examination	No. of applications deemed to have been abandoned due to non-filing of complete specification Sec. 9(1)	No. of applications deemed to have been abandoned due to non-compliance under Sec. 21(1)	Number of Patents Granted		No. of patents in force	
					Indian	Foreign	Indian	Foreign
1	2	3	4	5	6	7	8	9
2000-2001	8503		89	460	399	919	1495	6530
2001-2002	10592		325	1031	654	937	1578	6742
2002-2003	11466		290	1633	494	885	1479	6519
2003-2004	12613	12362	933	1695	945	1524	2075	4331
2004-2005	17466	19001	267	775	764	1147	2200	4657
2005-2006	24505	21926	414	894	1396	2924	4486	11933
2006-2007	28940	20645	694	1121	1907	5632	3473	13593
2007-2008	35218	22146	1066	479	3173	12088	7966	21722
2008-2009	36812	30595	888	1075	2541	13520	6158	24664
2009-2010	34287	28653	2720	5171	1725	4443	6781	30553
2010-2011	39400	31493	185	5186	1273	6236	7301	32293

APPENDIX – E

NUMBER OF PATENT APPLICATIONS FILED FROM 2006-07 TO 2010-2011
UNDER VARIOUS FIELDS OF INVENTIONS

Year	Chemical	Drug	Food	Electrical	Mechanical	Computer/ Electronics	Bio- technology	General	Other fields (See App- E1)	Total
2006-2007	6354	3239	1223	2371	5536	5822	2774		1621	28940
2007-2008	6375	4267	233	2210	6424	4842	1950		7110	35218
2008-2009	5884	3672	340	2319	6360	7063	1844	2946	6384	36812
2009-2010	6014	3070	276	2376	6775	7646	1303	885	5942	34287
2010-2011	6911	3526	315	2719	7782	9594	1497	1017	6039	39400

APPENDIX –E 1

NUMBER OF PATENT APPLICATIONS FILED DURING 2010-11
UNDER VARIOUS, OTHER AND NEW FIELDS OF INVENTIONS

Field of Invention	Bio – Medical	Bio- Chemistry	Bio- Informatics	Physics	Civil	Textiles	Metallurgy/ Material Science	Agriculture	Polymer Science	Veterinary	Any other field
	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F
2010- 2011	22/700	10/117	10/209	71/1508	46/180	34/290	8/387	20/48	19/984	--	39/1337

* I = Indian, F = Foreign

TOTAL APPENDIX-E 1:- 6039



APPENDIX -F

**NUMBER OF PATENTS GRANTED FROM 2006-2007 TO 2010-2011
UNDER VARIOUS FIELDS OF INVENTIONS**

Year	Chemical	Drug	Food	Electrical	Mechanical	Computer / Electronics	Biotechnology	General	Other fields (See App- F-1)	Total
2006- 2007	1989	798	244	787	2526	237	89		869	7539
2007- 2008	2662	905	154	1067	3503	1357	341		2474	15316
2008- 2009	2376	1207	97	1140	3242	1913	1157	1318	3611	16061
2009- 2010	1420	530	72	404	1024	1195	449	273	801	6168
2010- 2011	1899	596	84	394	1458	892	165	350	1668	7509

APPENDIX – F-1

**NUMBER OF PATENT APPLICATIONS GRANTED DURING 2010-2011
UNDER VARIOUS OTHER AND NEW FIELDS OF INVENTIONS**

Field of Invention	Bio – Medical		Bio- Chemistry		Bio- Informatics		Physics		Civil		Textiles		Metallurgy/ Material Science		Agriculture		Polymer Science		Veterinary		Any other field	
	I	F	I	F	I	F	I	F	I	F	I	F	I	F	I	F	I	F	I	F	I	F
2010-2011	60	353	6	43	NIL	NIL	21	142	12	68	9	109	18	57	1	5	22	157	NIL	NIL	88	500

* I = Indian, F = Foreign

TOTAL APPENDIX-F1:- 1671





APPENDIX-"G"

**FEES RECEIVED DURING 2010-2011 IN RESPECT OF VARIOUS
PROCEEDINGS UNDER THE ACT AND THE RULES**

Fees collected in respect of	Total Amount Received (Rs.)
1.	2.
(1) Application for Patents- U/S 5(2), 7, 54 or 135 and PCT national phase application u/r 20(1)	727696300
(2) On request for Examination of application for Patent under Section 11(B) Rule 24(B)(1)(i) Rule 20(4) (ii)	300230500
(3) Request for extension of time under various proceedings except u/r 138	3771600
(4) Claim U/S 20(1) and Request for direction U/S 20(4) or 20(5)	3234000
(5) Notice of opposition to the grant of Patents under Section 25	138000
(6) Application for post dating.	439000
(7) Giving notice that hearing before the Controller will be attended under rule 62(2).	273000
(8) Application U/S 28(2), 28(3), 28(7)	749000
(9) Deletion of reference from specification	2000
(10) Request for publication under section 11-A(2) and Rule 24-A	6182500



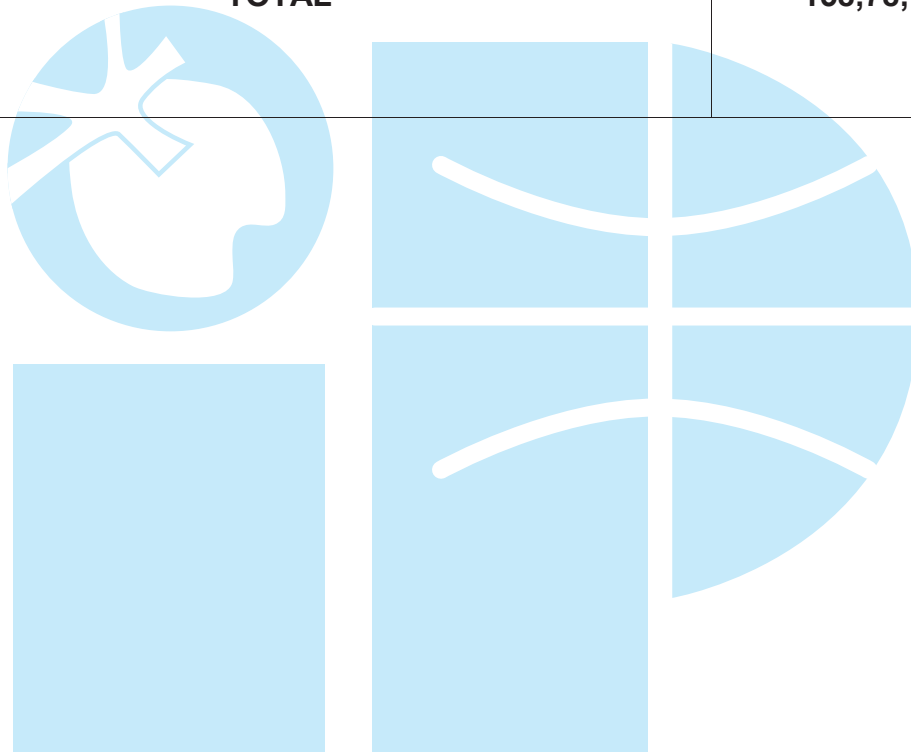
(11) Application U/S 44 for amendment of Patent	NIL
(12) Renewal Fees in respect of granted Patents U/S 53.	450228500
(13) Application for amendment of application for Patent/ Complete specification and other documents U/S 57.	7580300
(14) On application for restoration of a Patent under Section 60 including additional fees where applicable.	5797500
(15) On application for the entry in the register of Patents of the name of a person entitled to a Patent or as a share or as a mortgage or licensee or as otherwise or for a entry in the Register of Patents of notification of a document under Sections 69(1) or 69(2) and rule 74(1), 74(2) or 74(3) & Rule 90(1) & 90(2)	3816000
(16) On application for alteration of an entry in the register of Patents or Register of Patent Agents under rule 94(1) or rule 118	1533800
(17) On request for entry of an additional address for service in the register of Patents under rule 94(3)	8000
(18) Converting patent of addition to independent patent	NIL
(19) On application for registration as a Patent agent under rules 109(1) or 112	428000
(20) Restoration of agent name in the register- form- 23	7000
(21) On request for appearing in the qualifying examination under rule 109(3)	1832000
(22) Duplicate certificate for patent agent.	1000



(23) Continuation fee for continuation of the name in the Register of Patent Agents	1061000
(24) On request for correction of clerical error Under Section 78(2)	170500
(25) On application for review or setting aside the decisions/ order of the Controller U/S 77(1) (f) or 77(1)(g)	119000
(26) On application for permission for applying patent outside India under section 39 and rule 71(1)	5169000
(27) Application for duplicate patent	95000
(28) On request for certified copies Under Section 72 or for certificate Under Section 147 and rule 133	11027000
(29) On request for inspection of register Under Section 72, inspection under rule 27 or rule 38 or rule 74-A	990800
(30) On Request for information Under Section 153	818400
(31) Petition u/r 137, 138	21596000
(32) Transmittal Fee for International Applications.	5390000
(33) Withdrawal of application	369000
(34) For preparation of certified copy of Priority document and for transmission of the same to the International Bureau.	2595000
(35) Right to Information Act	4680



(36) On notice of opposition to an application u/s 57(4) and 87(2) on to surrender a patent u/s 63(3) on to request u/s 78(5)	6000
(37) For supplying of Xerox copies of the documents	594320
(38) Miscellaneous receipts	23856809
TOTAL	158,78,10,509





CHAPTER V

DESIGNS

1. INTRODUCTION:

The Designs Act, 2000 is administered through the Designs Wing of the Patent Office, Kolkata under the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications.

The Designs Act 2000 was made effective from 11th May 2001 repealing the earlier Act of 1911. This Act, with corresponding Designs Rules 2001, as amended by Designs (Amendment) Rules, 2008 which became effective on 17th June, 2008, provides for the registration and protection of industrial designs. These include extension of copyright during the existing term of registered designs and miscellaneous post-registration work including cancellation under section 19, rectification under section 31 and restoration under section 12, 13 and 14 of the prevailing Act.

The Designs Act, 2000 recognizes the creation of features of new shape, configuration, surface pattern, ornamentations and composition of lines & colours applied to articles to enhance their visual appeal.

The applications for registration of Designs applied to articles are classified according to International Classification system (Locarno Classification, third schedule) as per Designs (Amendment) Rules, 2008 for better search.

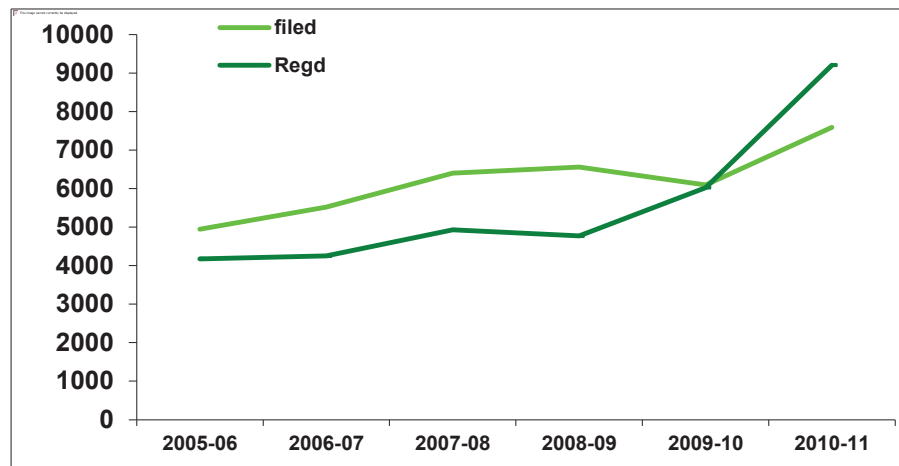
Various activities for comprehensive computerization of the Designs Wing of the Patent Office have been initiated with the assistance of NIC. Digitisation of Designs Applications and preparation of e-Register have already been completed. The examination of Designs Applications was started electronically from **01/04/2009**. The application status for the same is made available electronically on the official website. Process for starting e-filing of Designs Applications is in progress.

Front Office software has already been installed to provide the auto generated application number as soon as a Design Application is filed at any of the offices at Kolkata, Delhi, Chennai & Mumbai.

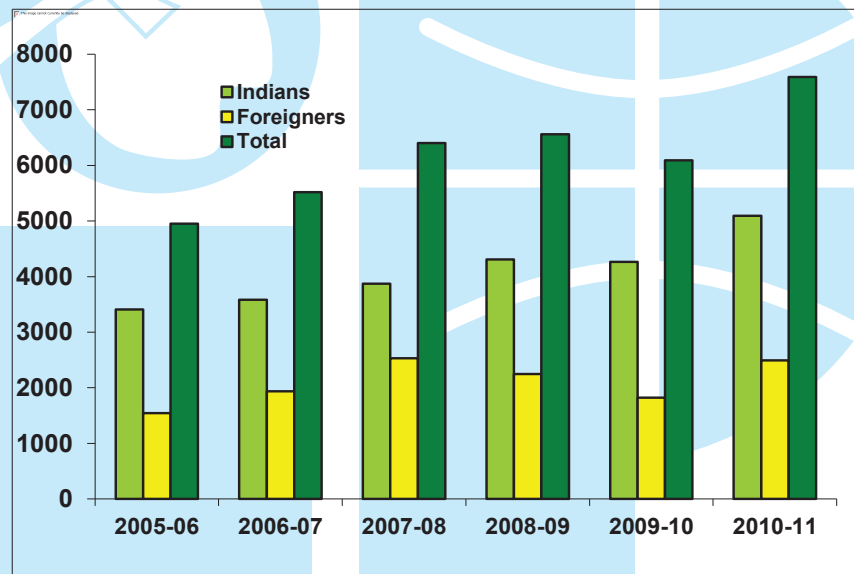
In order to generate awareness about Designs related Intellectual Property Rights, a public information programme was taken up and Officials were sent to various workshops / Symposia organized by various agencies. Information brochure has been revised in order to provide more explicit information.

2. DESIGNS APPLICATIONS FILED & REGISTERED

The number of applications filed for registration of designs during the reporting year was **7589**. The applicants from India filed **5084** applications while the remaining **2484** applications originated from abroad.



Applications Filed and Designs Registered



Applications filed by Indian and Foreign Nationals

In the case of applications originating from abroad, U.S.A. lead with the maximum number of applications (738) followed by Japan (442), Germany (354), Netherlands (167), U.K (158), Switzerland (123), Republic of Korea (108), Italy (101), Finland (75), France (72), Sweden (56), China (49), Spain (42), Canada (34), Cyprus (26), Hong Kong (19), Taiwan (18), Australia (18), New Zealand (16), OHIM (15), Belgium (11), Austria (10), Turkey (8), Norway (8), Singapore (7), Greece (2), Thailand (2), South Africa (2). There were 2484 applications claiming priority under the reciprocal arrangements with convention countries. The leading Foreign Companies were Koninklijke Philips Electronics N.V (144), The Procter & Gamable Company (84), Honda Motor Co., Ltd (63), LG Electronics Inc (41), Kohler Co. (46) , Nokia Corporation (35) , Microsoft Corporation (33) e.t.c



Similarly, leading Indian companies were Crompton Greaves Limited (Filed 158, Regd. 116), Biba Apparels Pvt. Ltd (Filed 128, Regd. 13), Ma Design India Private Limited (Filed 112, Regd. 131), Ajanta Manufacturing Ltd. (Filed 99, Regd. Nil), Loom Crafts Furniture (India) Pvt. Ltd. (Filed 86, Regd. 72), Evershine Appliances Pvt. Ltd. (Filed 75, Regd. 71), JCB India Limited (Filed 61, Regd. 41), Tube Investment of India Ltd. (Filed 59, Regd. 50), Ravissant Pvt. Ltd. (Filed 44, Regd. 13), Yash Agarwal (Filed 43, Regd. Nil)

3. EXAMINATION OF DESIGNS APPLICATIONS

Out of the total 8411 applications including the 822 backlog applications, 6227 applications were examined during the reporting year. 15 applications were not registered on grounds of abandonment and refusal under the Designs Act and the Rules. The number of designs registered during the year was **9206**, which includes the applications pending since 2005. Out of the total registered designs, 6369 applications originated from India and the remaining 2837 originated from abroad. Out of the total applications filed during the reporting year (**7589**), 2494 applications originating from abroad.

4. Extension of Copyright [u/s 11(2)]: During the year, 2010-11, 482 applications were received for extension of copyright of registered designs. For 261 registered designs, renewal for further 5 years was done during the year and action has been taken for rest of the cases. 29 applications for restoration of designs were received during the year and for 5 applications final orders have been issued and action has been initiated in rest of the cases.

MISCELLANEOUS PROCEEDINGS

Cancellation of registered designs [u/s 19]: During the year 72 applications for cancellation of registered designs were made, 132 hearings were offered, 10 hearings were adjourned during the year and 67 orders were issued during the reporting year. Rest of the applications are under process in accordance with Sec. 19 of the Designs Act, 2000 and Rule 29 of the Designs Rules, 2001.

Public Inspection [u/r 38]: The Register of Designs was inspected 26 times during the year.

Alteration of names and address etc. [u/s 29, u/r 31]: 551 requests for alteration of name, address, and address for service were received during the year, and in 276 cases orders have been issued. For rest of the cases action has been initiated. 1339 requests for correction of clerical errors were received and disposed of during the reporting year.

Certified copies under rule 41 and section 17(2): During the year 394 requests were filed and 51 requests remained pending at the end of the year.

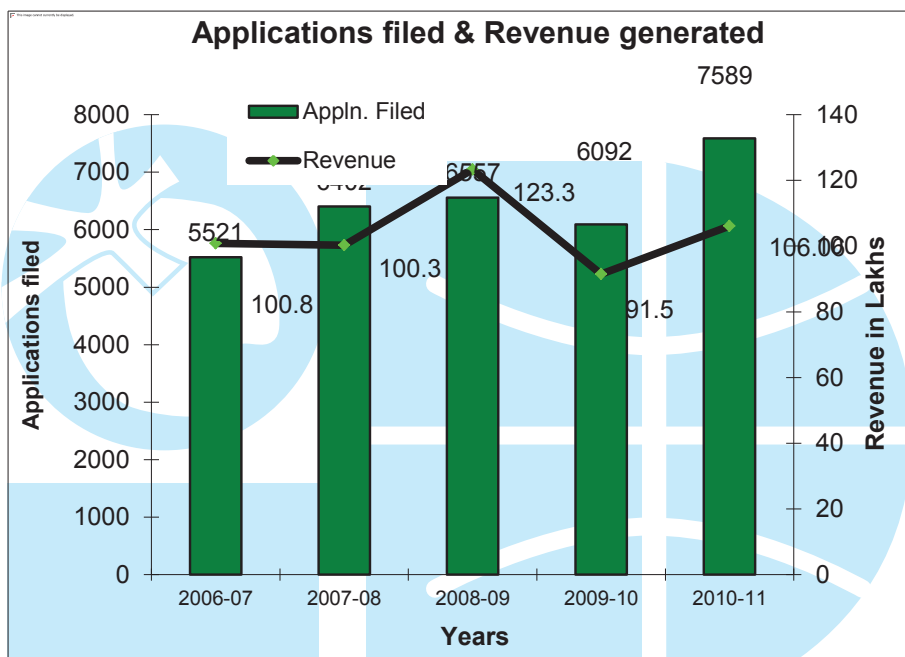
Assignment [u/s 30 & 30(3)]: 38 requests for assignment under section 30 & 30(3) of the Act were filed during the year. 7 cases were disposed of. Remaining 31 requests are under process.

Rectification of Register of Designs [u/s 31]: 6 requests were made during the year for rectification of register of Designs under section 31 and action was taken on all the applications. No opposition was made under Rule 40.

5. REVENUE

The total revenue generated for activities performed under the Designs Act, 2000 during the reporting year was **Rs. 106,26,985**. Out of this, the Patent Office, Kolkata alone generated a revenue of **Rs. 65,99,085**. Details are shown in Appendix – “A”.

Trend of applications filed and registered during the last 5 years is shown in Appendix – “B” and by origin in Appendix – “C”.



Appendix - A

REVENUE GENERATED DURING 2010-2011

Description of Documents	No.	Fees (Rs.)	Amount (Rs.)
Applications for registration of Designs under section 5 & 44 of the Designs Act, 2000.	7589	1000	75,89,000
Applications to extend copyright under section 11(2)	482	2000	9,64,000
Restoration of lapsed designs under section 12(2)	29	1000	29,000
Cancellation of designs under section 19	72	1500	10,8000
Certified copies under section 26 and 17(2)	394	500	197000
Miscellaneous fee received under the Designs Act, 2000 & Design Rules, 2001.			1739985
GRAND TOTAL			10626985



APPENDIX - B

TREND OF APPLICATIONS FILED AND REGISTERED

Year	Filed	Registered
2004-05	4017	3728
2005-06	4949	4175
2006-07	5521	4250
2007-08	6402	4928
2008-09	6557	4772
2009-10	6092	6025
2010-11	7589	9206

APPENDIX - C

TREND OF APPLICATIONS FILED AND REGISTERED BY ORIGIN

Year	Filed		Registered	
	Indian	Foreign	Indian	Foreign
2004-05	3093	924	3166	562
2005-06	3407	1542	3439	736
2006-07	3584	1937	2877	1373
2007-08	3873	2529	3026	1902
2008-09	4308	2249	2985	1787
2009-10	4267	1825	3552	2473
2010-11	5095	2494	6369	2837

Designs in force: The number of registered designs in force at the end of the year was **42348**.

Trend during the last three years.

	2008-09	2009-10	2010-11
Designs in force	38827	39008	42348

Awareness programmes: One awareness program was conducted in collaboration with NID and Office of CGPDTM at Hyderabad in August, 2010. Two awareness programmes were organized by Ministry of Textiles in Kolkata in February and March 2011. In addition to this, awareness regarding Industrial Designs was a part of general IP Awareness programs.



CHAPTER- VI

Trademarks

1. INTRODUCTION

This chapter presents 52nd annual report about the activities performed by the Trade Marks Registry under the Trade Marks Act, 1999 and Rules made there-under for the year 2010-2011.

The purpose of enacting the Trade Mark Legislation was to provide for the registration and better protection of trade marks for goods and services and preventing the use of fraudulent marks in merchandise in the country. The registration of a trade mark confers certain statutory rights on the Registered Proprietor which enables him to sue for infringement of the trade mark irrespective of whether or not the mark is used. This is in addition to the common law right to sue for passing off. The Trade Marks Registry administers the Trade Marks Act, 1999 and the rules framed there-under. The Act and Rules came into force on 15th September, 2003. The Head Office of the Registry is located at Mumbai and branch offices are located at Delhi, Kolkata, Chennai and Ahmedabad. With the growing awareness about IPR's in general and Trademarks in particular in the country, the role and responsibility of the Trade Marks Registry has progressively increased. This role has further expanded with the introduction of protection of trade marks services, well known marks, collective marks, provision for multi-class filing etc. under the Trade Marks Act, 1999. The registry is also in the process of switching over to Web Enabled Services including e-filing through payment gateway. The Registry is also entrusted with the responsibility of closely monitoring at the international level the deliberations of the WIPO Standing Committee on Trade Marks and providing inputs on emerging issues relating to protection of Domain names and International Non-Proprietary names. The Trade Marks Registry also undertakes activities relating to awareness generation in the field of IPRs from time to time.

2. TREND OF ACTIVITIES DURING 2010-2011

The following table provides the various activities performed by the Trade Marks Registry during the year 2010-2011. The filing trend of applications indicates that



the number of applications filed for this year was more than the previous year. In comparative terms there was an increase of 37374 applications over the previous year. The number of applications filed, examined and registered the given in Annex I.

S.No.	Activities	2009-2010	2010-2011
1.	Applications filed for Registration	1,41,943	1,79,317
2.	Number of Applications advertised in the Trade Marks Journal	85,724	1,24,250
3.	Number of trade marks registered	67,490	1,15,472
4.	No. of marks in respect of which registration was renewed	30,482	24,685
5.	Certificates issued u/s.45(1) of the Copyright Act of 1983	4,213	1,859

3. TREND IN FILING OF TRADEMARK APPLICATIONS;

The trend of applications being filed for registration of trade marks in India has shown a steady increase. In 2010-2011 the number of applications filed by Indians was 1,67,701 and applications originating from foreign applicants was 11,616

TREND OF APPLICATION FILED FROM 2006-07 to 2010-11

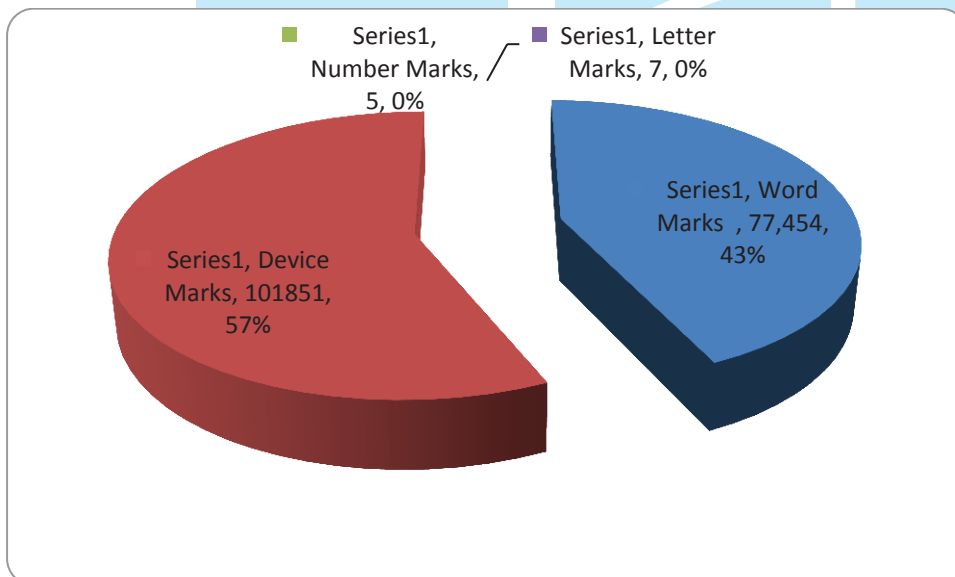
Year	Indian Applicants	Foreign Applicants	Total
2006-07	88,210	15,209	1,03,419
2007-08	1,17,014	6,500	1,23,514
2008-09	1,19,371	10,801	1,30,172
2009-10	1,34,403	7,540	1,41,943
2010-11	1,67,701	11,616	1,79,317

4. TREND OF APPLICATIONS RECEIVED FOR DIFFERENT TYPES OF TRADE MARKS:

The table given below provides the trend in applications filed for different types of trade marks during the year 2010-11. It is observed that altogether 1,01,851 applications for device marks were filed which is about 56.79% of total filing and similarly about 77,466 word mark type of trade mark applications were filed which is 43.21% of total filing.

TRENDS IN APPLICATIONS FILED FOR DIFFERENT TYPES OF TRADE MARKS

Type of Marks	2009-10	2010-11
Word Marks	68,835	77,454
Device Mark	73,039	1,01,851
Number Marks	26	5
Letter Marks	1	7
Total	1,41,943	1,79,317



5. CLASS WISE FILING TREND:

The table given below provides the details of class wise trend of trade marks applications filed during the year 2010-11. As in the previous year, for this year



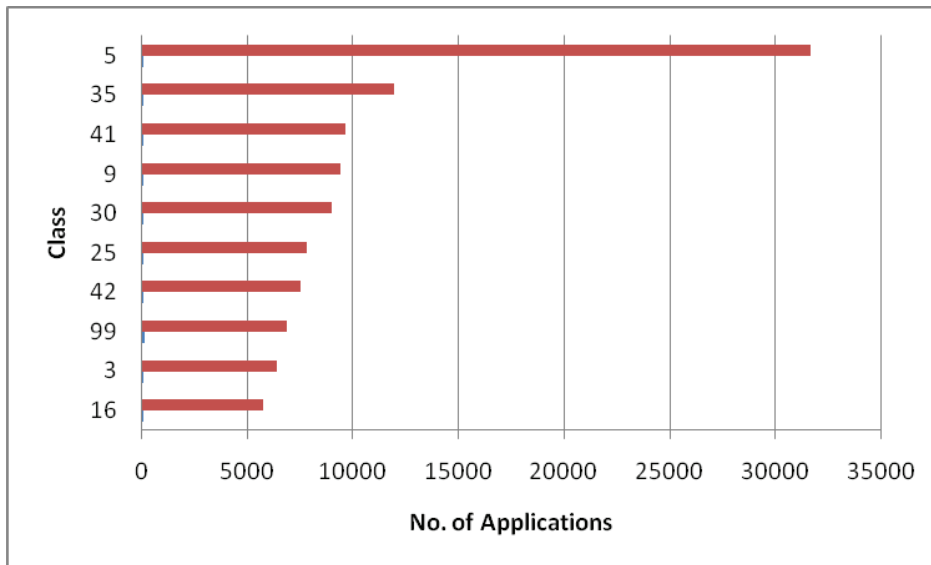
also the largest number of applications received belonged to goods in Class 5 (Pharmaceuticals, Veterinary and Sanitary Substances etc.)

STATEMENT SHOWING CLASS-WISE DISTRIBUTION OF APPLICATIONS FOR REGISTRATION OF TRADE MARKS

Class	Goods	Applications Filed	% of Total filing
1.	Chemical products used in industry, science, photography, agriculture, horticulture, forestry, manures etc.	2947	1.64
2.	Paints and Varnishes	1262	0.70
3	Perfumery, cosmetics etc.	6373	3.55
4.	Industrial Oil and Greases (Other than edible oil)etc	1002	0.56
5	Medicinal, Pharmaceuticals, Veterinary and Sanitary substances etc.	31634	17.64
6	Un-Wrought and partly-wrought common metal and their alloys etc.	2804	1.56
7.	Machines and Mechanic Tools, Motors, etc.	5014	2.80
8.	Hand Tools and Instruments etc.	787	0.44
9	Scientific, Nautical, Surveying and Electrical apparatus etc..	9382	5.23
10.	Surgical, Medical, Dental and Veterinary Instruments, apparatus etc.	1986	1.11
11	Installation for Lighting, Heating etc.	4311	2.40
12	Vehicles and their parts, apparatus, Locomotion by land, air and water.	2607	1.45
13.	Fire arms, ammunition and projectiles, etc.	294	0.16
14	Precious metals and their alloys, etc.	1958	1.09
15	Musical instruments (other than talking machines and wireless apparatus)	283	0.16
16	Paper and Paper Articles, Stationery, Printed Matters etc.	5744	3.20
17.	Gutta Percha, India Rubber etc.	2055	1.15
18.	Leather and Imitation of Leather etc.	1317	0.73
19.	Building materials etc.	3172	1.77
20.	Furniture, Mirrors etc.	1713	0.96
21	Small Domestic Utensils etc.	1959	1.09
22	Ropes, Stringsetc.	423	0.24
23	Yarns and threads	466	0.26
24	Tissues (Piece goods) etc.	2560	1.43
25	Clothing including Boots, Shoes and Slippers	7803	4.35
26	Laces and embroidery, Ribbons and braids etc.	628	0.35
27	Carpets, rugs, mats etc.	387	0.22



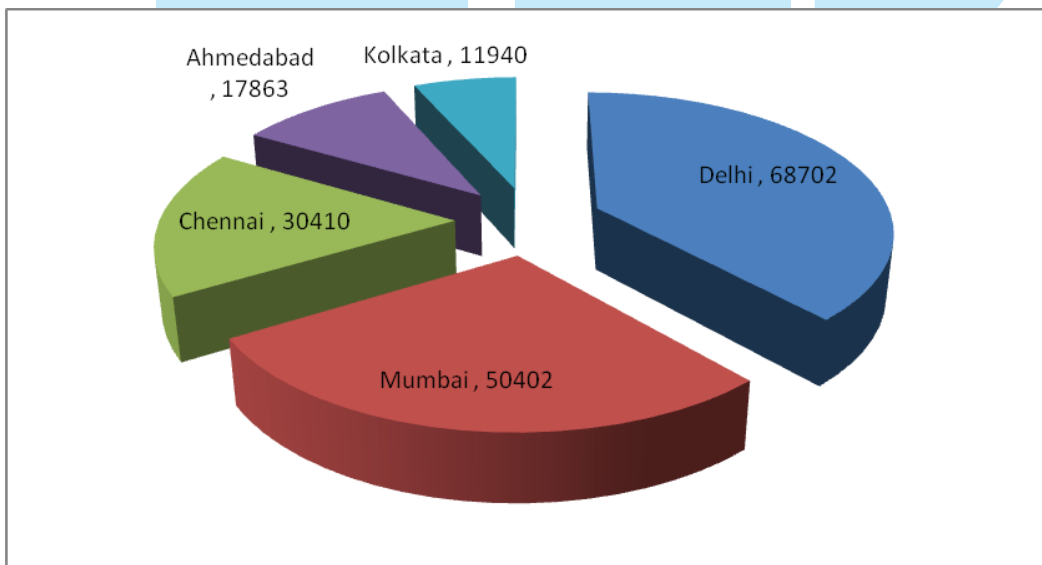
28.	Games and Playthings etc.	1070	0.60
29	Meat, Fish, Poultry etc.	3781	2.11
30	Coffee, Tea, Cocoa etc.	8947	4.99
31	Agricultural, Horticultural and Forestry Products and Grains not included in other classes	3274	1.83
32	Beer, Ale and Port, Mineral and Aerated Waters and and Other Non-Alcoholic drinks not included in other classes	3468	1.93
33	Wines, Spirits and Liqueurs	1238	0.69
34	Tobacco, Raw or Manufactured, Smokers Articles, Matches	1954	1.09
35	Advertising, business management, business administration, office functions	11927	6.65
36	Insurance, financial affairs, monetary affairs real estate affairs	3661	2.04
37	Building construction repairs installation services	3615	2.02
38	Telecommunications	2381	1.33
39	Transport, packaging and storage of goods;travel arrangement	2114	1.18
40	Treatment of materials	696	0.39
41	Education; providing of training, entertainment; sporting and cultural activities	9616	5.36
42	Scientific and technological services and research and design relating thereto, industrial analysis and research services; design and development of computer hardware and softwar	7511	4.19
43	Services for providing food and drink; temporary accommodation	3212	1.79
44	Medical services; veterinary services; hygienic and beauty care for human beings or animals; agriculture, horticulture and forestry services	1884	1.05
45	Legal services; security services for the protection of property and individuals; personal and social services rendered by others to meet the needs of individuals	1253	0.70
99	Multiple Classes	6844	3.82
	TOTAL	1,79,317	100.00



Trend in filing of Trade Mark Applications (Class-wise)

6. BRANCH WISE FILING TREND;

During this year, maximum number of applications were received at Delhi branch of the Registry (68702) followed by Mumbai (50402) Chennai (30410), Ahmedabad (17863) and Kolkata (11940)





7. REGISTRATION OF TRADE MARKS AND OTHER ACTIVITIES

During 2010-11, the number of trade marks registered were **1,15,472** as against 67,490 during the preceding year. The total number of Trade Marks Registered as on 31st March, 2011 was 9,38,297.

The number of registered trade marks renewed during the year was 24,685. Request for assignment of 405 Trademarks with or without goodwill of business were received during 2010-11, out of which 116 entries were made in the register, involving details of subsequent proprietor's names, address etc.

1605 certificates were issued on request for use in legal proceedings or for obtaining registration abroad. Under Section 45(1) of the Copyright Act, 1957, 1859 certificates were issued for registration of artistic work as copy right during the year 2010-11.

The registry also advertised 1,24,250 applications for registration of trade marks in the Trade Marks Journal as compared to 85,724 during the preceding year. The trend of trade marks published in the Trade Marks Journal in the preceding five years is given in Annex II.

The Registry also dealt with legal proceedings which were primarily opposition and rectification proceedings under the Act and 20,746 Notices of Opposition to registration of trade marks and 391 applications for rectification of the register were received. Out of these 5902 Notices of Opposition and 123 Applications for Rectification of the Register were filed at the Head Office at Mumbai and the rest at the branch offices at Kolkatta, Chennai, New Delhi and Ahmedabad.

During the reporting year, 766 hearings were posted in respect of opposition, rectification and interlocutory petitions and 1773 hearings were posted in respect of applications for registration of trade marks. 993 opposition, rectification and interlocutory petitions and applications for registration of trade marks were finally disposed off. Details of hearings posted at the Trade Marks Registry, Mumbai and



its branch offices at Kolkatta, Chennai, Ahmedabad and Delhi are given in Annex III.

During the year under the report, the number of requests received under the Right to Information Act, 2005 was 811 and all the requests were disposed of.

8. CLASSWISE STATEMENT OF THE NUMBER OF TRADE MARKS REGISTERED

The following table provides the class wise statement of the number of trade marks registered during the year 2010-11. It is observed that 18,654 trade marks were registered under class 5, which is 16.15% of the total registration, followed by class 42 which is 5.73%. However 5,360 trade marks were registered in the multiple classes which is about 4.64% of total registered application.

CLASSWISE STATEMENT OF THE NUMBER OF TRADE MARKS REGISTERED

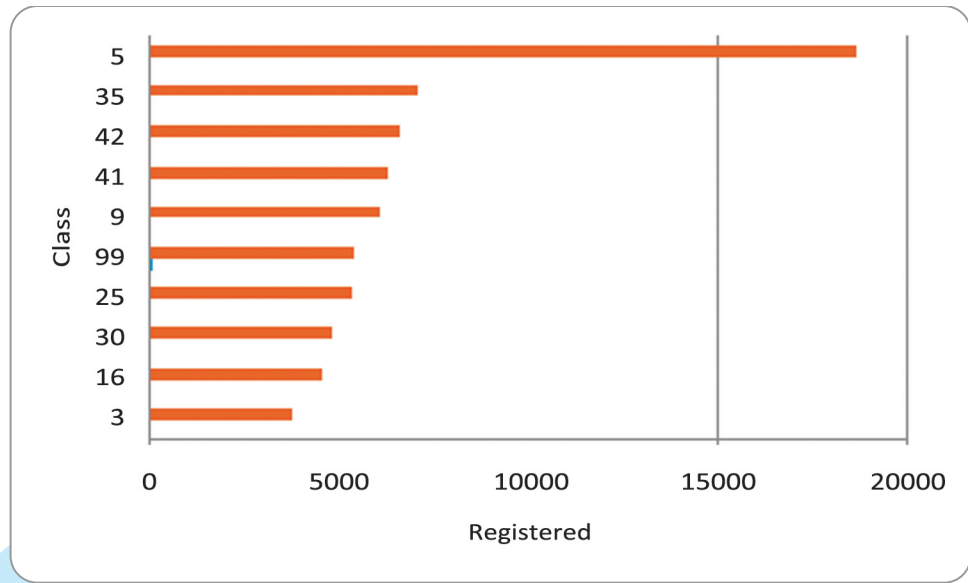
Class		Trade Marks Registered	% of Total filing
1.	Chemical products used in industry, science, photography, agriculture, horticulture, forestry, manures etc	2224	1.93
2	Paints and Varnishes	936	0.81
3	Perfumery, cosmetics etc	3741	3.24
4	Industrial Oil and Greases (Other than edible oil) etc	751	0.65
5	Medical, Pharmaceuticals, Veterinary and Sanitary substances etc.	18654	16.15
6	Un-Wrought and partly-wrought common metal and their alloys etc.	2027	1.76
7.	Machines and Mechanic Tools, Motors etc.	3117	2.70
8.	Hand Tools and Instruments etc.	678	0.59
9	Scientific, Nautical, Surveying and Electrical apparatus etc.	6059	5.25



10	Surgical, Medical, Dental and Veterinary Instruments, apparatus etc.	1536	1.33
11	Installation for Lighting, Heating etc.	2552	2.21
12	Vehicles and their parts, apparatus, Locomotion by land, air and water	2009	1.74
13	Fire arms, ammunition and projectiles, etc.	221	0.19
14	Precious metals and their alloys, etc.	1525	1.32
15.	Musical instruments (other than talking machines and wireless apparatus	235	0.20
16	Paper and Paper Articles, Stationery, Printed Matters etc	4536	3.93
17	Gutta Percha, India Rubber etc.	1329	1.15
18	Leather and Imitation of Leather etc.	986	0.85
19	Building materials etc.	2224	1.93
20	Furniture, Mirrors etc,	1300	1.13
21	Small Domestic Utensils etc.	1259	1.09
22	Ropes, Strings etc.	373	0.32
23	Yarns and threads	416	0.36
24	Tissues (Piece goods etc.)	1905	1.65
25	Clothing including Boots, Shoes and Slippers	5342	4.63
26	Laces and embroidery, Ribbons and braids etc.	510	0.44
27	Carpets, rugs, mats etc.	374	0.32
28	Games and Playthings etc.	912	0.79
29	Meat, Fish, Poultry etc.	2295	1.99
30	Coffee, Tea, Cocoa etc.	4806	4.16
31	Agricultural, Horticultural and Forestry Products and Grains not included in other classes	2165	1.87
32	Beer, Ale and Port, Mineral and Aerated Waters and Other Non-Alcoholic drinks not included in other classes	1876	1.62



33	Wines, Spirits, and Liqueurs	992	0.86
34	Tobacco, Raw or Manufactured, Smokers Articles, Matches	1250	1.08
35	Advertising, business management, business administration, office functions	7057	6.11
36	Insurance, financial affairs; monetary affairs, real estate affairs	2588	2.24
37	Building construction; repairs; installation services	2308	2.00
38	Telecommunications	1652	1.43
39	Transport, packaging and storage of goods; travel arrangement	1489	1.29
40	Treatment of materials	596	0.52
41	Education; providing of training, entertainment ; sporting and cultural activities	6278	5.44
42	Scientific and technological services and research and design relating thereto, industrial analysis and research services, design and development of computer hardware and software	6619	5.73
43	Services for providing food and drink, temporary accommodation	240	0.21
44	Medical services; veterinary services; hygienic and beauty care for human beings or animals; agriculture, horticulture and forestry services	111	0.10
45	Legal services; security services for the protection of property and individuals; personal and social services rendered by others to meet the needs of individuals	59	0.05
99	Multiple classes	5360	0.64
	Total	115472	100.00



No. of Trade marks Registered (Class-wise)

9. REVENUE AND EXPENDITURE

The Trade Marks Registry generated revenue of 86.15 crores during the reporting year, whereas in the previous year the figure was Rs.71.60 crores. The expenditure incurred during this year was Rs.6.98 crores as compared to Rs.4.61 crores during the previous year.

REVENUE AND EXPENDITURE IN THE LAST FIVE YEARS

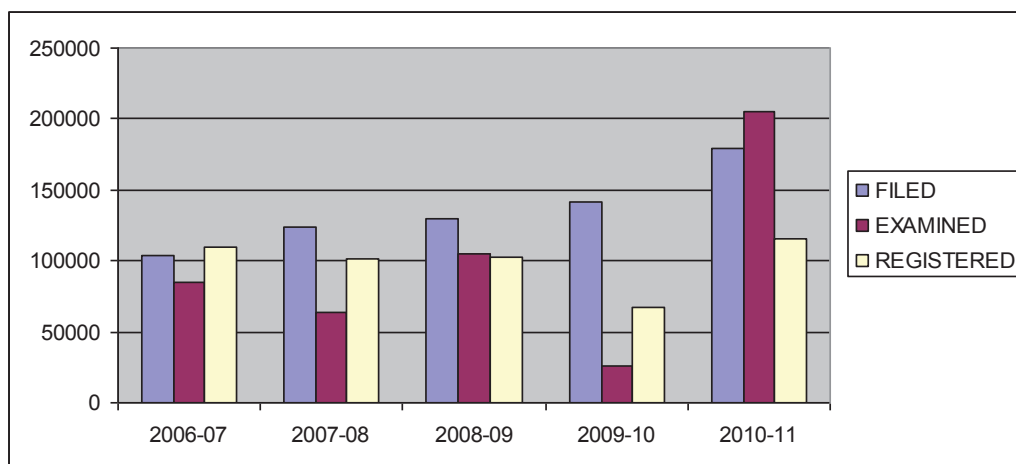
Sl.No.	Year	Revenue (Rs. In crores)	Expenditure (Rs. In crore)
1.	2006-07	55.79	5.00
2	2007-08	63.00	5.58
3	2008-09	69.15	8.91
4	2009-10	71.60	4.61
5.	2010-11	86.15	6.98



ANNEX I

TRENDS IN TRADE MARKS APPLICATIONS FOR LAST 5 YEARS

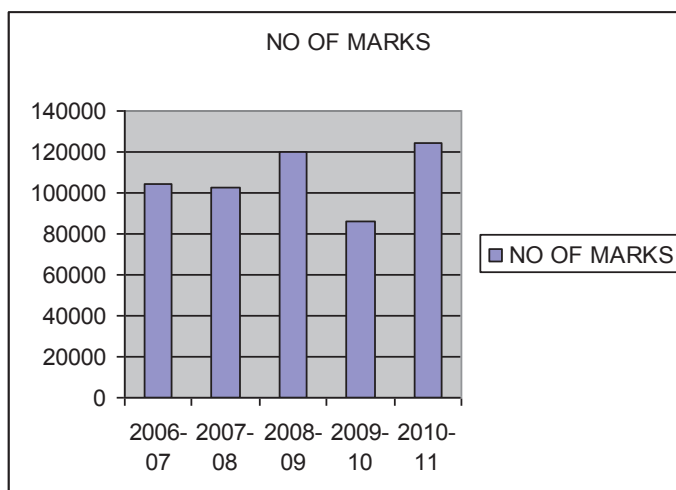
	2006-07	2007-08	2008-09	2009-10	2010-11
FILED	1,03,419	1,23,514	1,30,172	1,41,943	1,79,317
EXAMINED	85,185	63,605	1,05,219	25,875	2,05,065
REGISTERED	1,09,361	1,00,857	1,02,257	67,490	1,15,472



ANNEX II

NUMBER OF TRADE MARKS PUBLISHED DURING LAST FIVE YEARS

Sl.No.	Year	No. of Trade Marks published in the Journal
1.	2010-11	1,24,250
2.	2009-10	85,724
3.	2008-09	1,20,234
4.	2007-08	1,02,777
5.	2006-07	1,04,260





ANNEX III

HEARINGS HELD AT VARIOUS TRADE MARK REGISTRIES DURING THE REPORTING YEAR

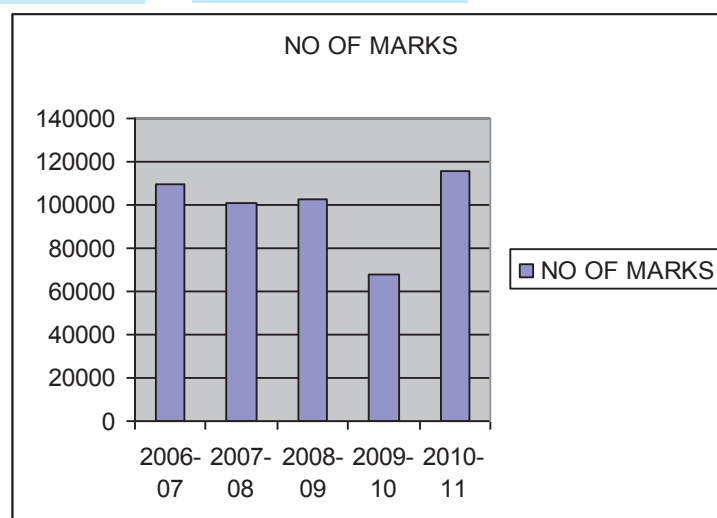
Sl. No.	Place of Hearing	Oppositions/Rectifications/ Interlocutory Petitions (IP) filed	Hearing of Opposition/ Rectification/IP	Application heard
1.	Mumbai	6265	679	548
2.	Kolkatta	1002	355	254
3.	Chennai	3069	383	2228
4.	Delhi	9459	151	62
5.	Ahmedabad	2244	205	6426
	TOTAL	22,039	1,773	9,518

ANNEX IV

TRADE MARKS REGISTERED DURING LAST FIVE YEARS

Sl. No.	Year	Number of Trade Marks Registered
1.	2006-07	1,09,361
2.	2007-08	1,00,857
3.	2008-09	1,02,257
4.	2009-10	67,490
5.	2010-11	1,15,472
	TOTAL	4,95,437

Numbers of Trade Marks Registered (Year-wise)





CHAPTER- VII

Geographical Indications

1. INTRODUCTION:

The Geographical Indications Registry is a statutory organization set up with an objective to provide for the registration and better protection of geographical indications relating to goods and for the administration of the Geographical Indications of Goods (Registration and Protection) Act, 1999, which came into force on 15th September 2003. The GI Registry is situated at Chennai.

The Registry started receiving GI applications for Registration from 15th September 2003. During the reporting year, 27 (Twenty Seven) GI Applications were received. From 15th September 2003 till 31st March 2011, the Registry has received a total number of 232 (Two Hundred and Thirty Two) GI Applications. The Registry has also started receiving GI Authorised User applications for Registration and the Registry has received 124 (One Hundred and One) GI Authorised User Applications during the financial year. The Registry has received a total number of 225 (Two Hundred and Twenty Five) GI Authorised User Applications from 15th September 2003 till 31st March 2011.

During the reporting year, a total of 29 (Twenty Nine) GI registration certificates and 31 (Thirty One) GI Authorised User certificates were issued. A total of 149 (One Hundred and Forty Nine) Geographical Indications (GIs) have been registered since 15th September 2003 till 31st March 2011.

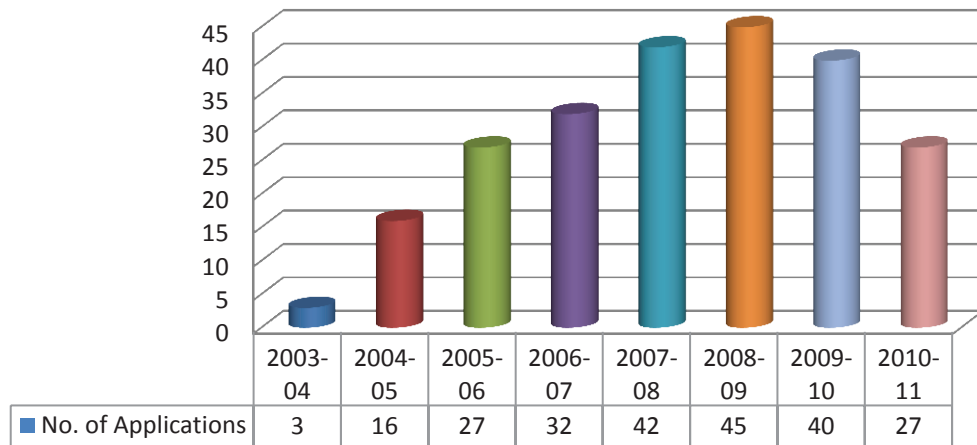
The Registry has been organizing Awareness programmes throughout India to promote registration of the Indian GIs. The sectors being focused on are tea, coffee, rice, spices, tobacco, horticulture products, handloom products, handicrafts, textiles, processed food items and spirits and wines. During the reporting year 12 (Twelve) sensitization seminars / workshops were conducted by the Registry. (Annexure-I)

The publication of Geographical Indications Journal was made in-house. A total number of 7 issues of the Journal were published during the reporting year and total number of 27 (Twenty Seven) GI Applications and 82 (Eighty Two) GI Authorised User Applications were published.

G.I. Applications Filed from the year 2003 to 31st March 2011

Year	No. of Applications
2003-04	3
2004-05	16
2005-06	27
2006-07	32
2007-08	42
2008-09	45
2009-10	40
2010-11	27
Total	232

Year wise Break-up of GI Applications Filed as on March 31, 2011

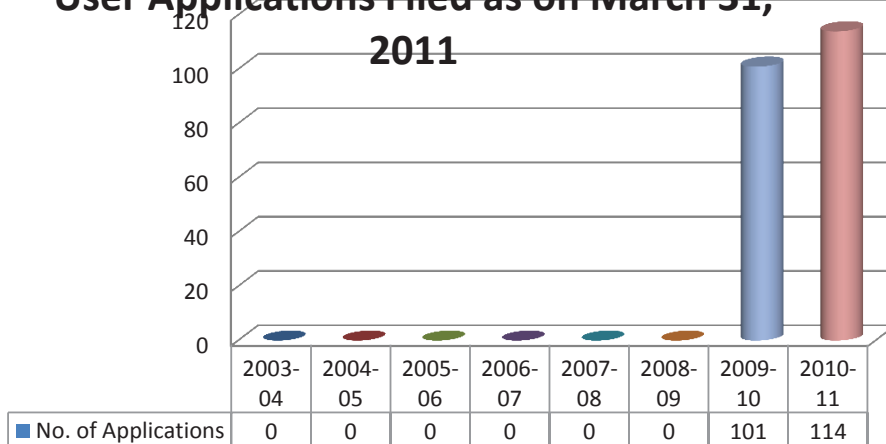


G.I. Authorised User Applications Filed from the year 2003 to 31st March 2011

Year	No. of Applications
2003-04	0
2004-05	0
2005-06	0
2006-07	0
2007-08	0
2008-09	0
2009-10	101
2010-11	114
Total	225



Year wise Break-up of GI Authorised User Applications Filed as on March 31,



G.I. Applications Filed in the financial year April 01, 2010 to 31st March 2011

Sl.No.	App.No.	Geographical Indications	Date of Filing	Goods	Geographical Area
1	206	"Rataul" Mango	05.04.2010	Agricultural	Uttar Pradesh
2	207	Dhalapathar Parda & Fabrics	13.07.2010	Handicraft	Orissa
3	208	Sambalpuri Tie & Dye Saree and Fabrics	13.07.2010	Handicraft	Orissa
4	209	Thanjavur Veenai (Tanjore Veena)	23.07.2010	Handicraft	Tamil Nadu
5	210	Guledgudd Khana	29.07.2010	Handicraft	Karnataka
6	211	Bangalore Blue Grapes	29.07.2010	Agricultural	Karnataka
7	212	Bangalore Rose Onion	29.07.2010	Agricultural	Karnataka
8	213	Kinhal Toys	02.08.2010	Handicraft	Karnataka
9	214	Narayanpet Sarees	02.08.2010	Handicraft	Andhra Pradesh
10	215	Dharmavaram Handloom Pattu Sarres and Paavadais	02.08.2010	Handicraft	Andhra Pradesh
11	216	Agra Marble Inlay Work	02.09.2010	Handicraft	Uttar Pradesh
12	217	Bomkai Saree & Fabrics	13.09.2010	Handicraft	Orissa
13	218	Nuapatna Tie & Dye Fabrics	13.09.2010	Handicraft	Orissa
14	219	Habaspuri Saree & Fabrics	13.09.2010	Handicraft	Orissa
15	220	Berhampur Phoda Kumbha Saree & Joda	13.09.2010	Handicraft	Orissa
16	221	Bandhani of Gujarat	13.09.2010	Handicraft	Gujarat



17	222	Agra Dolmoth	13.09.2010	Food Stuff	Uttar Pradesh
18	223	Agra Petha	17.09.2010	Food Stuff	Uttar Pradesh
19	224	Udupi Sarees	03.11.2010	Handicraft	Karnataka
20	225	Chendamangalam Dhoties and Set Mundu	18.11.2010	Handicraft	Kerala
21	226	Porto	09.12.2010	Manufactured	Portugal
22	227	Duro	09.12.2010	Manufactured	Portugal
23	228	Ganjam Kewda Rooh	24.12.2010	Manufactured	Orissa
24	229	Ganjam Kewda Flower	24.12.2010	Agricultural	Orissa
25	230	Cognac	c	Manufactured	France
26	231	Erode Turmeric	04.01.2011	Agricultural	Tamil Nadu
27	232	Patan Double Ikat Patola Saree of Patan	09.03.20011	Handicraft	Gujarat

List of Registration Certificates issued during the year 2010 – 2011

Sl.No.	App. No.	Geographical Indications	Goods	Geographical Area
1	142	Bikaneri Bhujia	Agricultural	Rajasthan
2	143	Guntur Sannam Chilli	Agricultural	Andhra Pradesh
3	123	Nashik Valley Wine	Manufactured	Maharashtra
4	137	Gadwal Sarees	Handicraft	Andhra Pradesh
5	149	Kinnauri Shawl	Handicraft	Himachal Pradesh
6	170	Kasaragod Sarees	Handicraft	Kerala
7	179	Kuthampully Sarees	Handicraft	Kerala
8	134	Sandur Lambani Embroidery	Handicraft	Karnataka
9	148	Hand made Carpet of Bhadohi	Handicraft	Uttar Pradesh
10	150 & 153	Paithani Sarees and Fabrics	Handicraft	Maharashtra
11	154	Mahabaleshwar Strawberry	Agricultural	Maharashtra
12	193	Hyderabad Haleem	Food Stuff	Andhra Pradesh
13	140	Champagne	Manufactured	France
14	146	Napa Valley	Manufactured	USA
15	163	Central Travancore Jaggery	Agricultural	Kerala



16	172	Champa Silk Saree and Fabrics	Handicraft	Chhattisgarh
17	186	Wayanad Jeerakasala Rice	Agricultural	Kerala
18	187	Wayanad Gandhakasala Rice	Agricultural	Kerala
19	191	Kota Doria (Logo)	Handicraft	Rajasthan
20	165	Nashik Grapes	Agricultural	Maharashtra
21	171	Surat Zari Craft	Handicraft	Gujarat
22	190	Cheriyal Paintings	Handicraft	Andhra Pradesh
23	194	Pembarthi Metal Craft	Handicraft	Andhra Pradesh
24	6	Payyannur Pavithra Ring	Handicraft	Kerala
25	27	Phulkari	Handicraft	Punjab, Haryana & Rajasthan
26	136	Khandua Saree and Fabrics	Handicraft	Orissa
27	129	Byadagi Chilli	Agricultural	Karnataka
28	151	Scotch Whisky	Manufactured	United Kingdom
29	164	Prosciutto di Parma	Food Stuff	Italy

Annexure-I

G.I. Sensitization Workshops organised by G.I.R for the year 2010-2011

Sl. No.	Workshop / Seminar	Date	Venue	Total Number of Participants
1	One day Seminar – Cum - Workshop on Geographical Indications	April 20, 2010	Chikodi	192
2	One day Seminar – Cum - Workshop on Geographical Indications	July 09, 2010	Shillong	110
3	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	December 03, 2010	Kancheepuram	172
4	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and	December 24, 2010	Kolkata	107



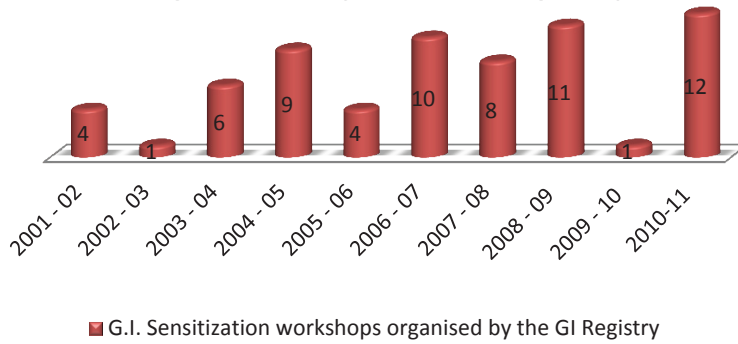
	GI Authorised User			
5	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	January 27, 2011	Patna	125
6	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	January 31, 2011	Jaipur	80
7	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	February 04, 2011	Kota	110
8	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	February 11, 2011	Jodhpur	90
9	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	February 28, 2011	Cochin	125
10	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	March 04, 2011	Bhopal	112
11	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	March 17, 2011	Darjeeling	60
12	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	March 25, 2011	Varanasi	180

G.I. Awareness Programmes 2001 - 31st March 2011

Year	GI Sensitization Workshops by the GI Registry
2001 – 02	4
2002 – 03	1
2003 – 04	6
2004 – 05	9
2005 – 06	4
2006 – 07	10
2007 – 08	8
2008 – 09	11
2009 – 10	01
2010 – 11	12
Total	66

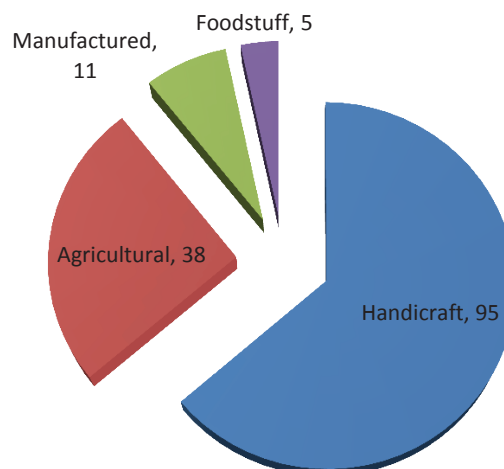


G.I. Sensitization workshops organised by the GI Registry



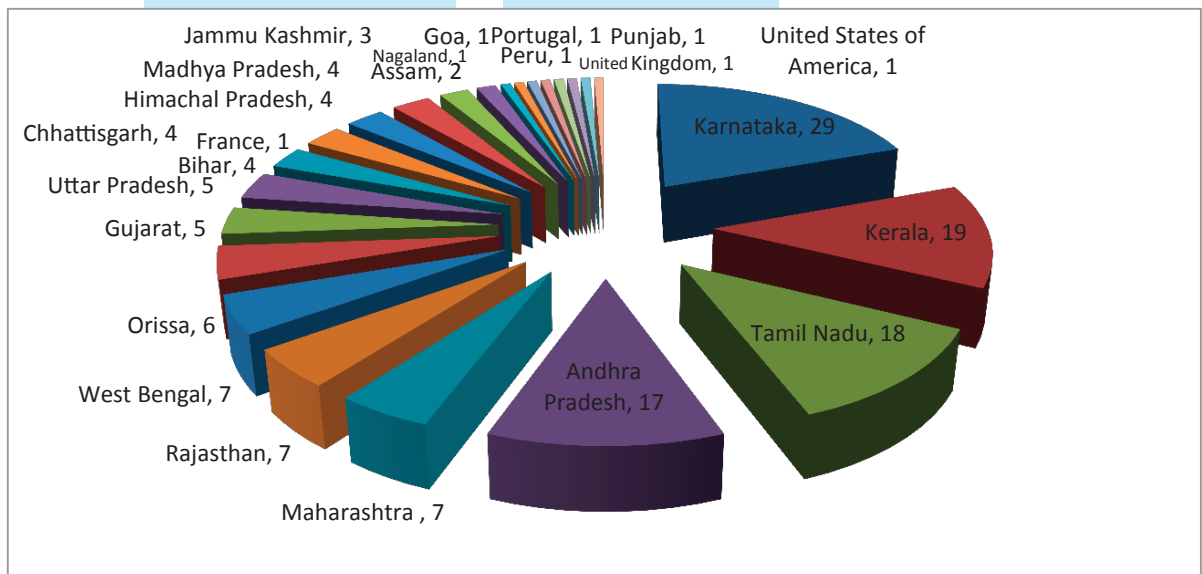
REGISTERED GEOGRAPHICAL INDICATIONS (GOODS) FROM THE YEAR 2003 – 31ST MARCH 2011

Goods as per Sec. 2(f) of the GI Act, 1999	Registered GI Applications
Handicraft	95
Agricultural	38
Manufactured	11
Foodstuff	5
Total	149



State wise Breakup of Registered G.I. as on till 31st March 2011

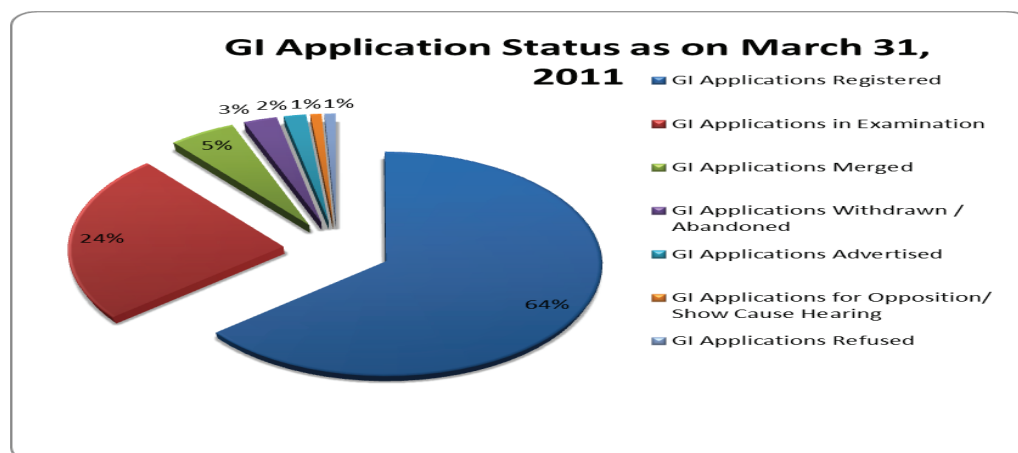
State	No. of Products
Karnataka	29
Kerala	19
Tamil Nadu	18
Andhra Pradesh	17
Maharashtra	7
Rajasthan	7
West Bengal	7
Orissa	6
Gujarat	5
Uttar Pradesh	5
Bihar	4
Chhattisgarh	4
Himachal Pradesh	4
Madhya Pradesh	4
Jammu Kashmir	3
Assam	2
France	1
Goa	1
Nagaland	1
Peru	1
Portugal	1
Punjab	1
United Kingdom	1
United States of America	1
Total	149





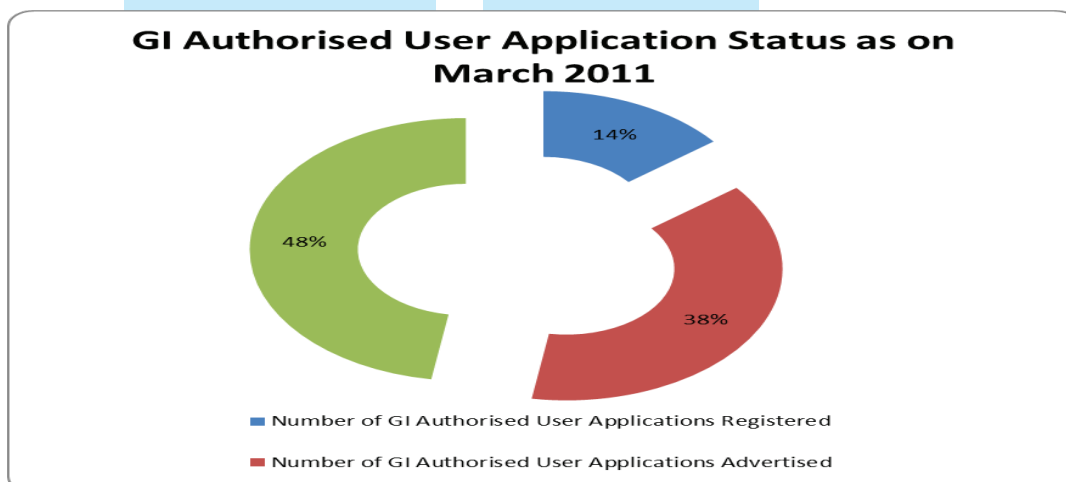
Break up of Geographical Indications Application Status as on 31st March 2011

GI Applications Registered	149
GI Applications in Examination	57
GI Applications Merged	12
GI Applications Withdrawn / Abandoned	6
GI Applications Advertised	4
GI Applications for Opposition/ Show Cause Hearing	2
GI Applications Refused	2
Total of GI Applications Filed	232



BREAK UP OF GI AUTHORISED USER APPLICATION STATUS AS ON 31ST MARCH 2011

Number of GI Authorised User Applications Registered	31
Number of GI Authorised User Applications Advertised	82
Number of GI Authorised User Applications Examination	102
Total Number of GI Authorised User Applications	215





EXPENDITURE STATEMENT - 2010 - 11

2010 - 11	Sanctioned Amount	Additional Sanction	Total Allocation	Expenditure
Plan (Salary)	NIL	NIL	NIL	Rs.11,44,113
Non-Plan	Rs. 57,39,000	NIL	Rs. 57,39,000	Rs.57,38,998

REVENUE INCOME STATEMENT – 2010 - 11

YEAR	TOTAL (Rs)
2010 – 2011	Rs. 2,75,706



CHAPTER- VIII

Patent Information System & National Institute of Intellectual Property Management

PATENT INFORMATION SYSTEM (PIS)

1. INTRODUCTION:

Government of India, in 1980, established Patent Information System at Nagpur in order to retrieve and disseminate technical information in patent documents. The PIS maintains a comprehensive collection of patent specifications and patent related literature on a world-wide basis and provides technological information contained in patent or patent related literature through search services and patent copy supply services to various users.

Services provided by PIS, Nagpur

A. Patent Search services

Office of PIS has introduced & updated various paid patent services on demand. In brief following are the search services.

1. State of Art Search

This service provides overview of the state of art. The search report provides bibliographic data and abstract of patent document retrieved under particular field of technology as requested by the user.

2. Bibliographic Search

This search provides only bibliographic data of patent documents retrieved.

3. English equivalent Patent Search.

English language equivalent patent for patents in non-english Language are located.



4. Patent Family Search.

Bibliographic details of the family member of a patent are reported.

5. Assisted Search.

Users will be allowed to use database, CD ROM, journals etc. subscribed by PIS, Nagpur to conduct search.

General assistance in performing search will be provided.

B. Patent Copy Supply Service

1. PIS, Nagpur is providing the full text of patent documents from foreign countries at the rate of Rs. 300/- per patent document (irrespective of page) available in the PIS, Nagpur.
2. Xerox copy of Indian patent specification are provided at the rate of Rs. 30/- + Rs. 4/- per page.

Fee structure of services offered:

Services offered	Charges
State of art search	Rs. 2000+20 per abstract of patent reported
Bibliographic Search	Rs. 500+5 per document reported
English Equivalent patent search	Rs. 50/- for locating one English equivalent patent
Equivalent family patent search	Rs. 50/- per family member
Assisted search	Rs. 250/- per hour of the facilities used
Patent copy supply service (Indian Patents)	Xerox copy of Indian Patent Rs. 30 + 4 per page
Patent copy supply service (Foreign Patents)	Copy of Foreign Patent available in house Rs. 300/- per Patent
Copy of Abstract/Claim	Copy of abstract/main claim of patent Rs. 25/- per abstract/main claim



During the period from 1st April 2010 to 31st March 2011, PIS supplied copies of 19 patent specifications and conducted 53 patent searches and prepared 490 sets of training course material. The expenditure incurred upto 31st March 2011 was Rs. 1,13,09,104/- + 15,87,286/-(PIS + NIIPM) and the revenue earned during this period was Rs. 5,39,585/-(PIS + NIIPM) including the revenue earned through training programmes at NIIPM.

NATIONAL INSTITUTE OF INTELLECTUAL PROPERTY MANAGEMENT (NIIPM), NAGPUR

Intellectual Property Rights like patents, designs, trademarks play an important role in the international trade and commerce and also in industrial, economical and social development of a nation. As a result, IPR-related activities have gained prominence during the last several years.

The laws governing intellectual property rights are necessarily techno-legal matters. Many complex issues are involved in creation, utilization and meaningful exploitation of Intellectual Rights. As such, there was a need for an effective means for improvement in knowledge.

Intellectual Property Training Institute was set up at Patent Information System, Nagpur by Ministry of Commerce & Industry, Government of India in August 2002. The National Training Centre, the only one of its kind in the country, was created for catering to the need of providing quality training and education on IPRs to various user-groups so as to enable them to develop IP system.

National Institute of Intellectual Property Management's (NIIPM's) foundation stone was laid at Nagpur on 18th August 2007. Now the building of NIIPM is ready for possession and office will be shifted shortly to the new building.

Objectives:

The primary objective of National Institute of Intellectual Property Management is to assist in development, creation, use, exploitation of Intellectual Property and working of Intellectual Property system.



The NIIPM caters to the needs of an Intellectual Property (IP) regime that is in line with the global norms while at the same time safeguarding national interests.

Training Programmes:

The National Institute of Intellectual Property Management (NIIPM), Nagpur conducts a number of training programmes on Intellectual Property Rights i.e. Patents, Designs and Trade Marks, keeping in view the requirements of actual and potential users. The beneficiaries are business professionals, Law professionals & prospective patent/IPR agents, scientific/technical/R&D organizations engaged in research, Managers and technocrats in industries, Small and medium Entrepreneurs, University professionals, Central and State Govt./Public sector professionals, individual inventors and interested public.

Training courses are mainly categorized into following sections with emphasis on Patents, Designs, Trade Marks & GIR system with 1 to 5 days duration.

Refresher courses for Examiners of Patents & Designs, Trade Marks & G.I.

These courses aim to improve the legal and technical ability of examiners and to enhance the quality of the examination.

5-days training programme for public

The course aims to offer to officials of middle management level comprehensive theoretical as well as practical knowledge concerning industrial property.

2-Day training programme

Condensed course for beginners of all the above-mentioned users groups are provided.

1-Day training programme

These courses aim to offer preliminary knowledge on intellectual properties, patent information basics to Educational Institutions, University Teachers, Research Students, Inventors and Members of public.

**Faculties:**

The Faculties for Training Courses are Experts in Intellectual Property Rights from Patent Office & Trade Marks Registry and also from well-known Organizations in the country.

Details of Training Programmes conducted during the year 2002-2011 (March)

Year	Duration of training programme				Total
	1 day	2 days	3 days	5 days	
2002-2003	7	2	--	1	10
2003-2004	1	4	--	2	07
2004-2005	5	4	4	5	18
2005-2006	--	--	--	--	--
2006-2007	5	--	2	2	09
2007-2008	1	4	2	2	09
2008-2009	7	11	--	7	25
2009-2010	5	14	--	4	23
2010-2011	1+5 (awareness programme)	11	---	2	19
Total...	37	50	8	25	120

Details of Expenditure and Revenue generated during the years 2002-2011 (March)

Year	Expenditure	Revenue
2002-2003	6,28,602/-	1,13,300/-
2003-2004	5,09,090/-	1,19,950/-
2004-2005	5,32,862/-	1,61,050/-
2005-2006	3,16,051/-	3,750/-
2006-2007	8,20,803/-	91,050/-
2007-2008	3,62,438/-	2,34,446/-
2008-2009	19,94,374/-	4,88,500/-
2009-2010	19,95,497/-	5,67,250/-
2010-2011	15,87,286/-	4,73,600/-



SUBJECT COVERAGE DURING TRAINING AT NIIPM.

PATENTING SYSTEM IN INDIA [2 DAYS]

Introduction to IPRs, Patentability criteria, Patent application filling procedure, Examination procedure, Introduction to revocation, restoration, infringement, Patent Information & search.

PREPARATION OF PATENT DOCUMENT/SPECIFICATION/DRAFTING [2-DAYS]

Importance of IPRs, Patentability criteria, Patent application filling procedure, provisional and complete specification, contents of patent specification, claims and specification drafting.

ADVANCE TRAINING COURSE IN PATENTS [5-DAYS]

History of patent system, Introduction to IPR, Patentability criteria, patent application filling procedure, publication, international scenario & filing procedure, contents of patent specification, claims, drafting of patent specification, opposition, infringement compulsory, licensing & technology, patent information & search.

IPR MANAGEMENT

Brief Introduction to IPR's management of IP overview of international technology transfer IP licensing in India.

PROCESSING OF TRADEMARKS [1-DAY]

Introduction to IPR, what are Trademarks, Registration procedure of Trademarks, Licensing and opposition of Trademarks.

DESIGNS [1-DAY]

Introduction to IPR, need for protection of industrial design, essential requirement for registration of designs, what cannot be protect by industrial Designs Act, duration and fees for registration of designs.



APPENDIX – I

PATENT INFORMATION SYSTEM / NATIONAL INSTITUTE OF INTELLECTUAL PROPERTY TRAINING MANAGEMENT, NAGPUR

Statement showing the performance of the office of the Patent Information System / National Institute of Intellectual Property Management, Nagpur for the period from 1st April, 2010 to 31st March, 2011 is as follows:

1.	Actual expenditure (a) PIS (b) NIIPM	Rs. 1,13,09,104/- Rs. 15,87,286/-
2.	Revenue towards (a) PIS (b) NIIPM	Rs. 65,985/- Rs. 4,73,600/-
3.	Supply of Patent copies	07
4.	Patent searches of various types	20
5.	Communication & public relation work carried out in r/o IPTI training Programmes/Patent Information System, Nagpur	437
6.	Preparation of study material for IPTI training programmes	110
7.	No. of training programmes conducted	One day – 1 programme Two days – 11 programme Five days – 2 programme Awareness programme – 5 ----- Total.. 19 programmes

**Right to Information Act. 2005
During 2010-2011**

No. of requests received	No. of requests disposed of
11	11

CHAPTER- IX

Training Programmes & Outreach Activities

1. INTRODUCTION

The Government of India has taken major initiatives for capacity building and human resource development for IP offices. The training programmes for the patent and trademark examiners and other officials have been organised not only in India but also abroad.

Government of India has also taken initiative to conduct outreach programmes for the public as well as R&D Organisations, Scientific Institutions and Universities. The IP Officers have been regular resource persons in the awareness programs conducted by Industry Organisations such as CII, FICCI, ASSOCHAM & Scientific Organizations such as TIFAC, NRDC, DRDO etc.

2. TRAINING PROGRAMMES

The officials of the office of CGPDTM attended various trainings, seminars and work shops conducted by WIPO and foreign IP offices during the year 2010-11. The details of the training programs attended by the officials are given below:

Name of the program	Number of participating officials
2010 IP Australian Leadership Award Fellowship Programme from 22nd March, 2010 to 11th June, 2010	1
WIPO Regional Training Course on Patent Law and Examination at the International Intellectual Property Training Institute (IIPTI) in Daejeon, Korea from 22nd March to 1st April, 2010	2
WIPO Six months Study cum visit Research fellowship in Japan in the framework of fellowship programme financed by Japan Funds in Trust Arrangements held in Japan from April to September, 2010	1



JPO/IPR Patent Practical and Tailored Training Programme (PPTT) from 25th August to 9th November, 2010	3
WIPO Asia-Pacific Regional Forum on Intellectual Property and Green Growth on October 4-5 and followed by a WIPO Regional Seminar National Property Strategies and Development on October 6-7, 2010 in Daejeon, Republic of Korea.	1
Policy Dialogue on Emerging issues in the field of Trademarks organized by WIPO and Intellectual Property Office of Singapore.	1
WIPO-Regional Seminar on the Implementation of the WIPO Development Agenda in Chengdu City, China from March 29th to 31st, 2010	1
WIPO Training Course on Examination Practice of Industrial Property (Intermediate/Advance Programme) held in Tokyo, Japan from 18th to 29th October, 2010	2
EPO's Patent Information Conference at Lausanne, Switzerland from 18th to 21st October, 2010.	1
WIPO Regional Seminar on Alternative Dispute Resolution in the Intellectual Property Disputes, in Singapore from 8th to 10th November, 2010	2
WIPO Study Programme on the Global Intellectual Property (IP) Protection Systems with Particular reference to the Patent Cooperation Treaty (PCT) System and Madrid System for the International Registration of Mark in Tokyo Japan from 11th to 12th November, 2010.	2
WIPO Regional Workshop on Digitization and Dissemination of IP Information and Utilization of Effective Search Tools, Manila, December 7 – 9, 2010	2
Training Course on the Industrial Property Administration and Management of IP Offices held at Tokyo, Japan from January 24 to 28, 2011.	2

3. AWARENESS PROGRAMMES:

As part of the efforts to create more awareness on intellectual property rights, the office of CGPDTM conducted 12 programmes during 2010-11. In association with WIPO, the office conducted 2 programmes. The officials of CGPDTM participated in 74 awareness programs organised by other organisations like TIFAC, NRDC, FICCI, CII, Universities etc. NIIPM, Nagpur conducted 18 awareness programmes on intellectual property. All these awareness programs covered more than 8400 participants.

The GI Registry organized Awareness programmes throughout India to promote registration of the Indian GIs. The sectors being focused on are tea, coffee, rice, spices, tobacco, horticulture products, handloom products, handicrafts, textiles, processed food items and spirits and wines. During the financial year 12 (Twelve) sensitization seminars / workshops have been conducted by the Registry. (Annexure-I)



Dr. Subhash Paani, Chairman, ITPO, delivering an inaugural address in an Industrial Design Awareness Program.

5. National IP Awards:

The office of the CGPDTM instituted National IP Awards to promote the culture of innovation and protection of IPRs in the Country. The Awards for the year 2009-10 were been presented by Hon'ble Minister of Commerce & Industry on the World IP Day i.e. 26th April 2010 in a function jointly organised by the Office of the CGPDTM and the Confederation of Indian Industry, New Delhi.



Sh. Anand Sharma, Hon'ble Minister of Commerce and Industry, presenting the National Intellectual Property Award 2010 to Prof. Sameer Brahmachari, Director General of CSIR on the occasion of World IP Day on 26th April, 2010.

The Hon'ble Minister of Commerce & Industry presented the following awards:

1. Award for highest number of Patents granted to an Indian Institution was awarded to CSIR for securing the grant of 533 patents.
2. Award for highest number of Patents granted to an Indian Company was awarded to Hindustan Unilever Limited for securing the grant of 118 patents.
3. Award for highest number of Patents granted to an Indian Individual was granted to Mr. Valagam Rajagopal Raghunathan & Mr. Ramakant Rajaram Gaikwad for securing the grant of 7 patents.
4. Award for highest number of Designs granted to an Indian Company was awarded to Bilcare Limited for securing the registration of 204 Designs.
5. Award for highest number of Designs granted to an Indian Individual was awarded to Mr. Vallabh Thakkarshibhai Ramani for securing the registration of 25 Designs.

6. Award for highest number of Trade Mark Registrations to an Indian Company was awarded to Reliance Industries Limited for securing the registration of 1437 Trademark registrations.



Sh. P H Kurian, Controller General of Patents, Designs and Trade Marks inaugurating an awareness program conducted by the Geographical Indications Registry at Cochi.



CHAPTER- X

Human Resources

1. INTRODUCTION:

Office of the Controller General of Patents, Designs and Trademarks is headed by the Controller General. Under his superintendence and administrative control the Patent Offices, Trademark Registries, GI registry, PIS & NIIPM perform their functions. During 11th plan the Government of India sanctioned further 414 posts for the Patents and Trademarks Office for strengthening of human resources to achieve the enhanced targets. This includes 200 posts of patent examiners and 37 posts of trademarks examiners. The government has also created 12 additional posts for National Institute of Intellectual Property Management (NIIPM).

In order to fill-up the vacant posts of Examiners of Patents & Designs, CGPDTM entered into an Agreement with Research and Assessment Board, Council for Scientific & Industrial Research for conducting an Examination for recruitment to the abovementioned posts. Accordingly, an All India Examination was conducted in the month of January, 2011 and the results of qualified candidates are expected to be declared by June 2012.

The human resource constraints continued to affect the smooth functioning and output of the various branches of the Office during the reporting year. 257 Patent Examiners are expected to join during the year 2011-12.

2. Human resources at various IP offices

A. Office of CGPDTM at Mumbai:

The office of CGPDTM head quarter has following supporting staff. However, for smooth functioning of the office the officials are deputed from the Patent and Trademark offices.

Sl. No.	Designation	Number of Posts	
		sanctioned strength	working strength
1.	Controller General	1	1
2.	Private Secretary	1	1
3.	Staff Car Driver	1	1
4.	Peon	2	1
	TOTAL	5	4

B. Human resources in the Patent Office:

The human resources in the patent office are shown in the Appendix- A. The Appendix indicates the sanctioned strength as well as the working strength at all four offices.

APPENDIX A

DETAILS OF OFFICERS AND STAFF STRENGTH AS ON 31st MARCH, 2011

Sl. No	Name of post	Category	Sanctioned Strength												Working Strength																		
			Kolkata			Mumbai			Chennai			Delhi			Total			Kolkata			Mumbai			Chennai			Delhi			Total			
			NP	P		NP	P		NP	P		NP	P		NP	P		NP	P		NP	P		NP	P		NP	P		NP	P		
1	Sr. Joint Controller of Patents & Designs	Group A	0	0	1	0	0	0	0	0	0	0	0	0	1	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	
2	Joint Controller of Patents & Designs	Group A	1	0	0	0	0	0	0	0	0	0	0	0	1	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
3	Deputy Controller of Patents & Designs	Group A	2	2	1	2	2	2	2	2	2	2	2	2	7	8	8	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	5
4	Assistant Controller of Patents & Designs	Group A	10	9	7	6	5	14	11	12	11	12	11	12	33	41	41	10	9	6	6	5	14	10	7	31	36	36	36	36	36	36	
5	Examiner of Patents & Designs	Group A	14	--	14	--	24	--	30	--	30	--	30	--	82	200*	200*	13	--	14	--	22	--	30	--	79	--	--	--	--	--	--	
6	Hindi Officer	Group A	1	--	--	--	--	--	--	--	--	--	--	1	--	--	1	--	--	--	--	--	--	--	--	1	--	--	--	--	--		
7	System Analyst/Computer Programmer	Group A	--	--	--	--	--	--	--	--	--	--	--	--	2*	2*	2*	--	--	--	--	--	--	--	--	--	--	--	--	--	--	0	
	Total		28	11	22	10	32	16	43	14	14	14	12	125	253	253	24	10	20	8	28	16	41	8	113	42	42	42	42	42	42	42	
1	Administrative Officer	Group B	1	--	1	--	1	--	1	--	1	--	1	4	--	--	1	--	--	1	--	1	--	0	--	3	--	--	--	--	--	--	
2	Assistant Library & Information Officer	Group B	1	--	--	--	--	--	--	--	--	--	--	1	1*	1*	0	--	--	--	--	--	--	--	--	0	0	0	0	0	0	0	
3	Accounts Officer	Group B	--	--	--	--	--	--	--	--	--	--	--	--	1*	1*	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	0	
4	Public	Group B	--	--	--	--	--	--	--	--	--	--	--	--	1*	1*	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	0	

C. HUMAN RESOURCES AT TRADEMARKS REGISTRY

The Trade Marks Registry has sanctioned staff strength of 254 under non-plan and 111 under plan. Additional 27 posts of Examiners on contract basis were sanctioned in 2002 for strengthening the Registry as part of the administrative support for the office. Details of sanctioned posts and actual working strength as on 31st March 2011 is indicated in **Appendix B**.

APPENDIX B

DETAILS OF STAFF STRENGTH OF TRADEMARK OFFICE AS ON 31ST MARCH 2011 UNDER NON PLAN

Sl. No	Name of post Group 'A'	Sanctioned Strength					Total	Working Strength					Total
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	
1	Joint Registrar of Trade Marks & GI	1	1	-	1	-	3	-	-	-	-	-	0
2	Deputy Registrar of Trade Marks & GI	1	-	2	1	1	5	-	-	2	1	-	3
3	Assistant Registrar of Trade Marks & GI	4	1	1	2	1	9	-	-	-	1	-	2
4	Senior Examiner of Trade Marks & GI	7	1	1	1	1	11	3	1	-	1	1	6
5	Hindi Officer	1	-	-	-	-	1	-	-	-	-	-	0
	Total	14	3	4	5	3	29	3	2	2	3	1	11

Sl. No	Name of post Group 'B'	Sanctioned Strength					Total	Working Strength					Total
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	
1	Examiner of Trade Marks & GI	17	2	1	2	2	24	11	1	1	2	0	15
2	Administrative Officer	1	-	-	-	-	1	-	-	-	-	-	0
3	Assistant Library & Information Officer	1	-	-	-	-	1	-	-	-	-	-	0



4	Private Secretary	2	-	-	-	-	2	2	-	-	-	2
5	Public Relations Officer	1	-	-	-	-	1	-	-	-	-	0
	Total	23	2	1	2	1	29	13	1	1	1	17

Sl. No	Name of post Group 'C'	Sanctioned Strength					Total	Working Strength					Total
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	
1	Superintendent	4	0	1	1	0	6	3	0	1	1	0	5
2	Library & Information Assistant	1	0	0	0	0	1	1	0	0	0	0	1
3	Stenographer Grade I	3	2	2	2	1	10	1	0	0	1	0	2
4	Assistant Examiner of Trade Marks & GI	13	2	2	3	1	21	4	0	0	1	0	5
5	Jr. Hindi Translator	1	0	0	1	0	2	1	0	0	0	0	1
6	Assistant Superintendent	7	1	1	1	1	11	5	1	0	1	1	8
7	Photography Assistant	1	0	0	0	0	1	0	0	0	0	0	0
8	Cashier	1	1	1	1	0	4	1	1	1	0	0	3
9	Upper Division Clerk	27	5	3	4	3	42	24	5	2	5	3	39
10	Stenographer Grade II	0	1	1	1	0	3	0	0	1	0	0	1
11	Lower Division Clerk	19	6	7	2	3	37	11	5	6+2#	1	0	25
12	Hindi Typist	1	0	0	0	0	1	0	0	0	0	0	0
13	Multi-tasking staff	28	8	8	9	4	57	26	8	8	7	2	51
	Total	106	26	26	25	13	196	77	20	13	17	6	141

Presently working in GIR

DETAILS OF STAFF STRENGTH OF TRADEMARK OFFICE AS ON 31ST MARCH 2011 UNDER PLAN

Sl. No	Name of post Group 'A'	Sanctioned Strength				Total	Working Strength				Total	
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai		Delhi
1	Sr. Joint Registrar of Trade Marks & GI	1	-	-	-	1	0	-	-	-	-	0
2	Joint Registrar of Trade Marks & GI	-	-	1	-	1	-	-	-	-	-	0
3	Deputy Registrar of Trade Marks & GI	2	1	1*	1	5	1	-	1+1#	-	-	3
4	Assistant Registrar of Trade Marks & GI	3	1	1+1*	3	10	-	-	-	-	-	0
5	Senior Examiner of Trade Marks & GI	4	1	1+1*	5	13	-	-	-	-	-	0
6	Law Officer	1	-	-	-	1	-	-	-	-	-	0
7	Programmer / IT Specialist	-	-	-	1	1	-	-	-	-	-	0
	Total	11	3	6	10	32	1	-	2	-	-	3

* For GIR

Presently working in GIR

Sl. No	Name of post Group 'B'	Sanctioned Strength				Total	Working Strength				Total	
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai		Delhi
1	Examiner of Trade Marks & GI	12	4	4+2*	12	27@	18@	13	1	1@	+3	20@
2	Administrative Officer	-	-	-	1	+37	-	-	-	-	-	+20
3	Assistant Library & Information Officer	-	-	1*	-	1	-	-	-	-	-	0
4	Private Secretary	-	-	1	1	2	-	-	1	1	-	2
5	Public Relations Officer	-	-	-	1	1	-	-	-	-	-	0
	Total	12	4	8	15	27@	18@	+13	1	1@	+4	20@
						+42	+13			2		+22

* For GIR

@ For Examiner of Trade Marks & GI On contract basis

Presently working in GIR



Sl. No	Name of post Group 'C'	Sanctioned Strength					Total	Working Strength					Total
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	
1	Stenographer Grade I	1	2	2+1*	3	1	10	1	2	1	-	1	5
2	Assistant Examiner of Trade Marks & GI	5	-	1	4	3	13	1	-	-	1	-	2
3	Data Entry Operator	-	2	4	4	2	12	-	-	-	-	-	0
4	Multi-tasking staff	0	0	0	1	1	2	0	0	0	1	1	2
	Total	6	4	8	12	7	37	2	2	1	2	2	9

* For GIR

D. Human resources at GI Registry

The Geographical Indications Registry has separate sanction with reference to Human Resources. The list of officials working in the Registry is given in Appendix - C

Appendix - C

DETAILS OF HUMAN RESOURCES AT GI REGISTRY AS ON 31ST MARCH 2011 UNDER NON PLAN

Sl. No.	Designation	Sanctioned Strength	Working Strength
1.	Senior Joint Registrar of Trade Marks & GI	1	1*
2.	Deputy Registrar of Trade Marks & GI	0	1
3.	Assistant Registrar of Trade Marks & GI	1	0
4.	Senior Examiner of Trade Marks & GI	1	0
5.	Examiner of Trade Marks & GI (On contract basis)	0	1
4.	Stenographer G-III	1	0
5.	Daftary / Peon	1	1
	Total	5	2

* Presently working in TMR

E. Human resources at PIS and NIIPM:

Officers and staff strength at PIS and NIIPM is given in the Appendix – D.

APPENDIX-D

STATEMENT SHOWING THE SANCTIONED AND WORKING STRENGTH OF OFFICE OF THE PATENT INFORMATION SYSTEM/NATIONAL INSTITUTE OF INTELLECTUAL PROPERTY MANAGEMENT, NAGPUR

	NAME OF POST	SANCTIONED	WORKING STRENGTH AS ON 31.03.2011
	Gazetted		
1	Senior Documentation Officer	2	2
2	Senior Programmer	1	- (Transferred to Chennai)
3	Reprography Officer	1	1
4	Asstt. Controller of P&D	---	1 (Transferred from New Delhi to Nagpur)
	Total.....	4	4
	Non Gazetted		
1	Office Superintendent	1	1
2	Senior Documentation Assistant	1	1
3	Junior Documentation Assistant	1	1
4	Junior Reprography Assistant	3	3
5	Assistant Superintendent	1	1
6	Store Assistant	1	1
7	Stenographer	2	2
8	Junior Hindi Translator	1	Vacant
9	Shelf Assistant	1	1
10	Upper Division Clerk	3	3
11	Receptionist	1	-- (presently working at IPO, Mumbai)
12	Lower Division Clerk	3	3
13	Hindi Typist	1	1
14	Data Entry Operator	2	2
15	Daftry	2	2
16	Peon	3	3
17	Farsh	1	1
	TOTAL...	28	26
	Total of Gazetted & Non-Gazetted	32	30

Note: There is no separate staff sanctioned to NIIPM